

continuing campaign is really to gloss over this aggressive marketing campaign of this multi national to really taking the gullible in this country. There has to be a thorough investigation as to what is the linkage between Government of India acquiring this one million capsules of Tami flu at the price of 12 million dollars and the so called outbreak of bird flu because 95 samples of human incidence of bird flu were all found to be without any basis. So, Sir, I apprise the Government that this is the way the aggressive marketing campaign goes on and they have control over the global media and time and again this has happened. Therefore, Sir, it is a very urgent issue because 12 million dollars is not a small amount. I think, a thorough investigation has to be there to see what is the linkage between the report of these bird flu and possible incidence in human species and the purchase of this 12 million dollar worth of Tami flu by Roche who is in any case been contested by our own company, Cipla. They are prepared to sell Tami Flu at 120th of the price in the Indian market in the event of actual epidemic breaking out. I think, on this whole question the Government has to come out with some kind of a thorough investigation. So, I would like the Government of India to, actually, respond to this question. This is a very serious question. Thank you.

SHRI MANOJ BHATTACHARYA(West Bengal): Sir, I associate myself with the issue raised by Shri Nilotpal Basu.

SHRI PYARELAL KHANDELWAL (Madhya Pradesh): Sir, I also associate my self with the Zero Hour submission raised by my friend, Mr. Basu.

SHRIMATI N.P. DURGA(Andhra Pradesh): Sir, I also associate myself with the issue raised by Mr. Nilotpal Basu.

SHRI MATILAL SARKAR (West Bengal): Sir, I associate myself with the issue raised by my friend, Mr. Nilotpal Basu.

Discussion on working of the Ministry of Labour and Employment

SHRI CHITTABRATA MAJUMDAR (West Bengal): Mr. Chairman, Sir, just today the outcome Budget and the Performance Budget of the Ministry have been placed on the Table of the House. So, it is not possible to examine those Budget papers. However, what we have seen from our

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experience is that the functioning of the Ministry of Labour is not to protect the interests of labour.

[THE VICE-CHAIRMAN (PROF. P.J. KURIAN) in The Chair]

But, whatever little things are done, it is only to protect the interests of the employers. Sir, the NCMP says and I quote, "The UPA Government is firmly committed to ensuring the welfare and well-being of all workers, particularly those in the unorganised sector who constitute 93 per cent of our workforce. Social security, health insurance and other schemes for such workers like weavers, handloom workers, fishermen and fisherwomen, toddy tappers, leather workers, plantation labour, beedi workers, etc., will be expanded".

Now, we find that in this year's Budget, the Hon. Finance Minister has provided only Rs. 1176.55 crores for labour welfare and Rs. 548.88 crores for social security and welfare. Out of Rs. 1176.55 crores for labour welfare, Rs. 840 crores is the contribution for the employees Pension Scheme for those who are covered under the EPF Act. The rest is accounted for industrial relations, working conditions and safety, labour welfare, labour education, etc. nothing is there for unorganised sector workers.

Sir, Rs. 548.88 crores, meant for social security and welfare, includes Rs. 435.05 crores for pension and other benefits for freedom fighters. There is an allocation of Rs. 40.73 crores for children and women and Rs. 26.60 crores for the handicrafts. So, actually, for the unorganised sector workers, nothing is there in the Budget, though it has been promised that the Government will look and take steps for the betterment of the unorganised sector workers.

Now, Sir, the NCMP further states on labour and I quote. "The UPA rejects the idea of automatic hire-and-fire. It recognizes that some changes in labour laws may be required but such changes must fully protect the interests of workers and families and must take place after full consultation with trade unions".

Actually, what is its function? I do not understand whether the Government recognises the existence of trade unions or not.

Yesterday, an incident happened in Ludhiana. The workers of Oswal woollen factory were agitating because some of their demands were not being met by the employers. The police lathicharged and arrested a large

number of workers, and even from the trade union office itself they arrested the workers. And various charges have been made against those workers.

The case of Honda factory, which happened some time before, is well known to everybody. We find that with the indulgence of the State Governments, the authorities in the unorganised and the organised sector, even where multinationals are there, are not allowing the workers to form unions. Their unions are not getting registered by the Department. Even when the union is registered, the management does not sit with the unions to settle the disputes. When the disputes are raised with the Labour Commissioner, in many cases, the Labour Commissioner also does not take any initiative to convene a meeting and settle the dispute. But in many cases, when the meeting is convened, the management does not cooperate. And there are cases also, where with their intervention, some agreement was arrived at, even then, the management is not implementing those agreements.

These types of incidents are happening everywhere around the country. Big multinationals are not allowing the workers to form their unions. And, what is the role of our Labour Department? We raised this issue, a number of times, with the Labour Department. But, the Labour department did nothing, actually. Sometimes, their reply is that it is the responsibility of the State Governments. We have All India Act, the Trade Union Act, the Industrial Disputes Act, but these Acts are not being implemented. If the States do not implement those, is there anything that can be done by the Labour Department at the Centre?

We raised the issue that in Sikkim, the Trade Union Act is not being implemented, and the Industrial Disputes Act is not being implemented. Industries are there, workers are there, but they are not being allowed to form any trade union. So, disputes will be there, but where will those disputes be settled? We raised the issue with the Labour Department. But the matter has not been sorted out. The simple answer is that they have not introduced this Act in their State. So, what is the role of the Labour Department? It has been said that this Department will look after the interests of the workers and their families. What has the Economic Survey for 2005-06 commented? I quote: "Indian labour laws are highly protective of labour and labour markets. Labour markets are relatively inflexible. These laws apply only to the organised sector. These laws have restricted labour mobility". Isn't it just the reverse of what has been said in the Common Minimum Programme? So, on the one hand, in the Common Minimum Programme? So, on the one hand, in CMP, it has

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been announced that the interest and rights of labours and their families would be fully protected, on the other hand, in the Economic Survey it has been commented like that. About the laws, which are there only for seven per cent of the work force in our country— that has been admitted by the Government itself — this is the comment made in the Economic Survey. Now, what is the Government doing? The Government is trying to withdraw the facilities, rights, given under these Acts which the workers were and are enjoying. They are trying to withdraw those facilities, and to convert the workers in the organised sector into unorganised. As I pointed out, the Government is doing nothing to protect the rights and interests of the unorganised sector workers. So for the unorganised sector workers, the protective measures are not being taken and for the organised sector workers, protective measures which are there, they are trying to dismantle those, to make them as an unorganised. So, this is the direction in which the Government is moving. As regards the industrial relations, what do we find? Actually, if anybody goes through the newspapers, TV reports, etc. he will understand that the workers today are the biggest evil force in our country, on the question of development. These are the campaigns going on against the workers in our country. When some strike etc. occurs, it is said that the loss suffered by the economy is due to the action of the workers. But what is the report about the action of the workers and the action of the employers on the question of production, productivity and economy? Now, I come to strikes. In 1999, mandays lost due to strike was 10.62 million days. In 2004 Mondays lost is 4.83 million days only. But what about lockouts? In 1999, mandays lost due to lockout is 16.16 million, where it was 10.62 million due to strike. And, the mandays lost due to lockout in 2004 is 19.04, where due to strike, it is 4.83 million. But, you will not find a single word about actions of the employers. What the Labour Department is doing to stop this type of practice? On the other hand, what we find is that the right to close down the factory, to retrench the worker without taking any permission from the Government is being allowed. So, this is also about the attitude of the Government, and particularly, the Labour Department towards the workers. Now, if the Government and the Labour Department enquire, it is not difficult to find out what type of activities are going on in various industries in our country. Today, there is a tremendous development in technology, and, as a result of that, the productivity of industries has increased. But who are gaining the benefit of these technological developments? It should be shared by

everybody; it should be shared by the employers as well as by the workers; and it should be shared by the consumers too. But what is happening today. With the development of technology and its introduction in manufacturing process, the hour of work is being increased. ... *{Time-bell}*...

SHRI NILOTPAL BASU (West Bengal): Sir, I suppose, it has been the precedent of this House that in the discussion on the functioning of the Ministries, usually, the initiator is allowed a free-run.

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): No; I only gave a caution because the time allotted. ...*(Interruptions)*...

SHRI NILOTPAL BASU: But, that is not the precedent of this House. That is what I want to submit most respectfully. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Let me make it clear. See, I gave a caution only, because the time allotted for your party is eleven minutes, and he has already taken fifteen minutes. ...*(Interruptions)*... Let me say. ...*(Interruptions)*... Please allow me to clarify since you have pointed it out. ...*(Interruptions)*...

SHRI NILOTPAL BASU: Knowing the conventions of this House, I just most respectfully pointed it out.

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): No; no; I am not disagreeing with you. but I am making a point that the time allotted for your party is eleven minutes, and he has already taken sixteen minutes. ...*(Interruptions)*... I was only a caution. ...*(Interruptions)*...

SHRI NILOTPAL BASU; Sir, time is irrelevant so far as the initiator of the discussion is concerned. ...*(Interruptions)*... That is the point I was making. ...*(Interruptions)*... That has been the convention followed in this House. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): But, yet it is the duty of the Chair to give a caution because one cannot go on indefinitely. ...*(Interruptions)*...

SHRI NILOTPAL BASU: Sir, it is unfair on my part to comment on what is the duty of the Chair, but I can only ...*(Interruptions)*... very respectfully point out the conventions of this House.

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THE VICE-CHAIRMAN (PROF. P.J. KURAN): See, I did not ask him to stop; I did not ask him to conclude. I only thought that I should give a caution about the time. That is all.

SHRI CHITTABRATA MAJUMDAR; Thank you, Sir.

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Please proceed.

SHRI CHITTABRATA MAJUMDAR; Sir, the fruits of this technological development are not being shared with the workers at all.

Now, according to the existing law in our country, eight hours per day are the working hours for factory workers. But if the Labour department conducts an inquiry, it will not be difficult to understand that in the factories, instead of eight hours, twelve hours is the norm. In most cases, the workers are forced to work twelve hours a day with the same remuneration as that for eight hours. Who will look into that? Is the law meant only for workers and not for the employers or others?

Sir, we are not only against the schedule of twelve working hours, but also against the employment of child labour. Is the Labour Department serious enough about examining this aspect as to whether instead of adult workers, child labourers are being used in factories with minimum wages? The Labour Department did not think that they should look into that also. On the other hand, Government is proposing withdrawal of inspection by inspectors on various issues. That is meant to allow the employers to act according to their will, that is, to use 'hire and fire' against the workers. They want to enjoy that right.

The Economic Survey states, and I quote, "Evidence suggests that States which have enacted more pro-workers regulations have lost out on industrial production in general. States where wages are higher than in the neighbouring ones because of strong bargains or social security provisions such as high minimum wages, had high incidence of unemployment in general."

What lesson is the Government imparting to the State Governments—that Governments should not enact laws to protect the interests of the workers; that they would then lose investments and there would be no employment what type of employment are you talking about? In our country, Contract Labour Regulation and Abolition Act is there. Till now,

that Act is in place. According to that Act, in a perennial kind of work, employment of contract labour is illegal. But everywhere, even in the Government organisations also, in the perennial nature of job, contract labours are being appointed instead of permanent workers. Not only that, about contract labourers also, regulations are there. The principal employers have to abide by certain terms. But those are not being looked into and the contractors are not following those laws. So, through the employment of contract labour, everything is being done at a much cheaper price, and, as there is a high rate of unemployment in our country, they are not finding any problem in having workers at very nominal wages.

How would the market in our country develop if the purchasing power of the society is reduced in this manner?

Now, we are talking about industrial development. What does the Economic Survey say about annual growth rate on pages 132-133? It says, "In mining and quarrying, the production has gone down from 1995-96 to 2005-06. In manufacturing, production has gone down. In electricity, production has gone down." Without electricity, can the manufacturing be done? So, this is happening. Ultimately, the purchasing power of the entire society is being reduced which will create further crisis in the system that is going on.

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Mr. Majumdar, how much time will you take?

SHRI CHITTABRATA MAJUMDAR: I am going to conclude. I would only like to point out one or two more points further. All types of attacks are going on against the organised sector workers too. Now, I come to the interest rate of provident fund. Earlier it was 12 per cent that came down to 9.5 per cent. This year it has come down to 8.5 per cent. It is being proposed that—the Labour Minister is the Chairman of the Provident Fund Trustee Board—in the coming year it will be 8 per cent only. So by reducing the earnings of the retired workers, how is the Government protecting the interest of the labour and their families?

Now I come to pension scheme that has not yet been withdrawn and I do not want to explain in detail. But what is in the pension scheme? The employees may lose all their earnings because the proposal is for investment in the share market.

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Now a new attack has also been started. The Labour Minister himself is involved in that. A new series of Consumer Price Index has been announced. Two or three meetings were held with the representatives of trade unions. Trade unions did not accept that. Instead of 1982 as base year, the base year is being shifted to 2002. All the trade unions unitedly proposed that a Technical Committee has to be formed to examine the various aspects and for taking a final decision and in that Committee trade union representatives should also be there. But it has not been done. Instead the new series has already been announced as a decision. So, what is the use of mutual discussion with trade unions? What about the protection of rights of workers and their benefits? All these things are going on. Sir, you are referring to the time. So, I do not want to go further. There are various issues which can be discussed here. Simply, I would like to ask whether we should take it for granted by the Labour Minister that this Government will not formalise anything about the workforce in the informal sector; rather, this Government will informalise the workers who are working in the formal sector. We want this reply from the Hon. Minister.

SHRI E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I appreciate the efforts made by the UPA Government as they promised in the National Common Minimum Programme. I quote, "(a) Enhancement of the welfare and well-being of farmers, farm labour and workers, particularly those in the unorganised sector and assure a secure future for their families in every respect; (b) ensuring the fullest implementation of the minimum wages laws for farm labour. Comprehensive protective legislation will be enacted for all the agricultural workers; (c) striving for the elimination of child labour; (d) re-examination of labour laws to reduce inspector-raj; (e) consultation, consensus and co-operation to strengthen the labour-management relations".

These aspects were very well looked after by the present Government and they are making lot of efforts in this respect. Sir, we have to appreciate the quantum. The national Sample Survey Organisation, in 1999-2000, showed the data that the organised and unorganised sector employment is 39.7 crores of the people. The organised sector alone is giving 2.8 crore. Unorganised sector consists of 36.9 crore which includes the agriculture sector (23.7 crore), construction sector (1.7 crore), manufacturing sector (4.1 crore), trade and transport (3.7 crore), and

communication services (3.7 crore). This magnitude of the problem has to be solved by the Government of India. Sir, the Tenth Five Year Plan has stipulated that during 2002—2004, every year, more than Rs. 170 crores were spent for this purpose. The total allocation was Rs. 1500 crores for these aspects, out of which 9.17 per cent was utilised in 2002-03. Then, in 2003-04, it was 99.21 per cent; 2004-05—91.96 per cent. Now, it is increased to Rs. 232.48 crores which are going to be spent for in 2005-06. For the present Budget, it has been further increased. Sir, the projects, which were enunciated for these purposes, are in many. Sir, there are the laws which are helpful for the labourers, especially for the unemployed youth and underemployed people. Sir, many of the rural development programmes are focussed upon it. The SGSY, PMGSY, SGRY—these are all programmes just for giving employment opportunities for the rural poor who are already having certain education or skill. But, at the same time, they need employment at their own doorstep. Moreover, implementation of the Rural Employment Guarantee Act, which gives guarantee of employment, has also been started by the Government from February 2, 2006 by giving the assurance that 100 days of employment is there for every citizen of India who is coming forward to register his name. Sir, this is being implemented. The 15-days employment allowance is also given in case the employment is not given. Sir, there are Acts like, the Minimum Wages Act, 1948, the Workmen's Compensation Act, 1923, the Maternity Benefits Act, 1961, the Employees Provident Fund and Miscellaneous Provisions Act, 1952. There are so many enactments coming forward one after another. So many amendments are also made in these enactments and directions and notifications were also updated then and there. These are all focused on the workers, labourers who need social security and safety, the health security and other aspects.

Sir, the Second National Commission on Labour, 1999-2002 has made a lot of recommendations. Especially, they have recommended that Anganwadi workers should be protected by legislation. Already, the Chairman of the Advisory Committee, Shrimati Sonia Gandhiji, has taken up this issue and the Committee is perusing it to give a very effective law in this aspect.

Sir, I request the hon. Minister to make an effort to bring forward this enactment as quickly as possible so that the people at the village level

who are not protected by the statutory support are given protection. Sir, there are many State enactments which are made. According to the Constitution, 'Labour Welfare' is in the Concurrent List, and, therefore, the State Governments also come forward to protect the interests of the labour. But, at the same time, the Government of India alone can give the leadership for this purpose. Until and unless the Government of India takes up the issues with the State Governments, they may not be motivated for implementing the enactments and thus see that the people are protected properly.

There are many other institutions coming forward with many programmes. For example, the Life Insurance Corporation's Janshri Bima Yojana, a Group Insurance Scheme, is also for the protection of group of the people who are being employed at the grassroot level, in the villages and also in the urban areas so that they are protected. Apart from this, there are many other group insurance schemes being offered by other insurance companies. I can even quote again that there is a scheme for the protection of the ordinary man, the *aam-aadmi*, who is ready to pay Rs. 365/- per year as an insurance premium, and, he is going to be protected for Rs. 30,000/- by way of the best treatment in the city or anywhere else. By way of this protection, they can spend this much money on medicines, treatment, Doctor's fee, bed-charges etc., and, thereby, everything will be looked after. This is something forward-looking. Shrimati Sonia Gandhiji is very much interested; she has come forward and has made a suggestion to the Government in this regard. The Government also has come forward saying that now a person need not pay Rs. 365/- per year, the Government of India is ready to pay Rs. 200/-, and, accordingly, he or she has to pay only Rs. 165/-, and, the same protection will be there.

This is the kind of protection now being given by the UPA Government. So many enactments are coming forward; so many institutions are coming forward to protect the *aam-aadmi*. The employers are also motivated to protect the interests of the employees. Sir, I can very well say that with the latest amendment brought forward in the Factories (Amendment) Bill, 2005 on 16/8/2005 to protect the interests of the women who are working in night-shifts, their security is protected, their health aspect is protected, and, they are protected in all aspects. In the same way, I can say that the bonus ceiling that was earlier only Rs. 3,500/- is now going

to be enhanced to Rs. 7,500/-. It is also one of the recommendations of the Second National Commission on Labour. There is a proposal, and, I hope that the Government is going to implement it very soon so that the people are benefited by that.

Sir, there should be a tripartite discussion including the employers, employees and also the Government, to see that all the benefits which accrue by way of the enactments and programmes of this UPA Government are given and the welfare schemes are implemented then and there. Sir, I feel that there is a talk of labour productivity. Now, the globalization has brought forward the concept of how much a labour is producing in each and every country. No doubt, in Asian countries, Japan is having so much of dollars; they may be earning about 43.3 dollars as their labour productivity. Indian labour is earning only 3.4 US dollars. But, at the same time, this productivity is now going on increasing. The statistics have to be updated because many software companies are now coming forward, many people are coming to give more wages to the people who are having small skills being developed for them. Therefore, the productivity of the labour in the Indian market is now improving. A lot of improvement is there. Skill is not only getting improved in India but it is also taken away by the other countries, by making labour migrated to the foreign countries. Sir, you know very well that the USA is getting all the skills and the development of the Indian human resources for their development. The scientists, down to the level of the skilled labour, are getting the help of the Indian labourers in a cheap way. But, at the same time, they are developing their economy, Now, the labour force in India, especially, in South India, and more specifically in Kerala, Tamil Nadu and Karnataka, are going to the foreign countries, especially to the Arabian and the Asian countries. They are going there only for earning money for their families. But, at the same time, they should be protected. I have brought one Motion also before this House that when they are going there and they are doing a very risky job, like, constructing buildings, etc., sometimes they sacrifice their own lives, then, their bodies should be brought to their nation, to their country, to their own houses. But, the body is not brought in time. In Arabian countries, they are delaying now. In Asian countries also, they are delaying it. The benefits of these labourers should also be given immediately to their families. This should also be looked after by the Government, especially, by the Ministry of External Affairs. And the Labour Department also should take up the initiative to

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see when the labour is going there on the labour permit or by some other way, and they are doing some work in foreign countries, they should be protected. Their names should be registered in the Embassy and their security should be protected. Many of the labourers are now in prison in many of the Asian and Arabian countries for very small violations of law in their countries. So, they should be protected and brought back to their nation. They should be made a part of the mainstream of the nation. For this purpose, I request the Government of India to make some efforts. The Labour Ministry should have some discussion with the External Affairs Ministry and the Embassies to see that their labourers are protected. When they are going on the labour permit or any other permit for employment in the foreign countries, they should be made to insure their life and their families should also be protected. For that also, the Government should come forward with more benefits for them. The participation of the Government should also be there for their protection. Sir, many unemployed people are there in our villages. As I have already enunciated, the Government of India has come forward with many programmes, but, even then, many people are migrating. The labour migration is very huge. I can cite the example of even Tamil Nadu where around the lakh people are migrating every year for getting labour in other States of India as well as in foreign countries. If that is so, how much migration will be there from Bihar or from Rajasthan or from Uttar Pradesh or Madhya Pradesh? Therefore, these people should be totally covered, at least, by statistics. How many people are migrating, there is no perfect statistics in this regard. There should be a perfect system to find out how many people are migrating from one village to another State, how many people are entering into a particular State. Some sort of data collection should be there. Unemployed people can be recruited; they can be trained for that purpose. So, there should be some data. If data are there, the Government can come forward with programmes. Sometimes a National Sample Survey is conducted or sometimes surveys are conducted by journals. We cannot have authenticity on that basis. Migration takes place very often. Due to urbanization and globalization, many youth, girls and boys, are coming out of their villages and areas and looking for greener pastures. That is natural. Therefore, when they are coming forward, this workforce should be protected; their lives should be protected; and their health should be protected. For that, I request the Government of India to look into it.

Sir, another point, on which I would like to draw the attention of the Government, is this. Now, the BPOs are coming up. At many places, people are not having the facility of the National Employment Exchange and Compulsory Notification of Vacancies Act, 1959. It is not at all applied on this workforce. Wherever there are employment opportunities, they should indicate that so much of employment opportunities are there and this is the qualification needed. When people are recruited, that should also be intimated to the Government of India according to this Act. Whether this Act is properly implemented or not is the question that has to be answered by the Government of India and also by the State Governments.

Sir, many people are getting recruited. But where are the statistics? How many people are getting employment? How many people are secured?

Sir, in Karnataka, a girl was raped when she was going for night shift in a software company. There was so much of awakening throughout India that people are not secured. Now, law and order problem is like that. So many young people, especially girls, are working in night shifts, whether there is any data for that purpose. Which law says that it should be reported appropriately to the Government of India or to the State Governments? How many people are employed there? How much salary is given? Whether these are minimum wages or whether these are proper wages, according to the international standards.

Sir, in America, a person is paid 100 dollars per day, but if a person is doing the same job in India, he is paid only five dollars. How much difference is there? How much exploitation is there? But we are satisfied when we find that five dollars after converted into our currency value make it a big amount. People say that they are earning Rs. 250 or Rs. 2,500 or Rs. 25,000. This is huge money. We have a think how much skill we are utilizing, how much human resources we are utilizing, and how much productivity we are giving. But we are happy on one side. There are many software blue chip companies that are the large cap of the share market. How are they earning? They are employing our resources, and they are earning by the conversion of the currency. They are charging the same wages, which are eligible in the U.S.A., but they are paying the minimum to Indian labourers. Indian labourer is very much happy. Our Government is also very much happy that it has earned so

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much of foreign exchange. But how much of that money is going to be utilised? How much share market is going up because of this money? How much are we taxing? These are the things to be thought about.

Our human resource is very, very excellent in the world. The people are very skilful. They can learn the things very quickly. They have got the skill. We cannot make a European to learn so quickly as an Indian. Indians are very quick to learn the skill or any language. But how much wage are they getting? The Americans cannot learn so quickly. They take a lot of time for learning. Indian labourers are ready to learn. But how much are they earning? This aspect should be looked into.

Sir, I request the hon. Minister to take some more initiatives to see that the enactments, which may be of 1948 or which may be of 1932, should be updated for the purpose of today's life, today's labour, and today's employment. Whether it is misused or under-utilised or whether their energy is totally exploited, that has to be gauged by testing the enactment and also the protection which is already given by our Parliament by making the enactments. Sir, I would like to concentrate upon child labour, children in the work. Sir, the Government of India made a lot of efforts in this. Already, the Constitution of India has been amended. Article 21A gives the right to education, Article 24, prohibition of employment of children in factories etc. and also Article 39 says that the State shall particularly direct the policy towards securing that the health and strength of workers, men and women, and the tender age children are not abused and that citizens are not forced by economic necessity to enter avocations unsuited to their age or strength. Sir, this guarantee is given in the Constitution of India. Whether we are enforcing it and in which way we are enforcing it.

Sir, huge money is spent in every Budget for the protection of children and abolition of child labour. But, at the same time, child labour is continuing. There are many reports at international level to say that India is having child labour even now. Indiraji, as the Prime Minister, had brought the 20-point programme where the bonded labour and child labour were abolished. But, subsequently, in which way we are enforcing it? Even now, we see the child labour is engaged in every industry. Everywhere, we see children being utilised or forced which, in Article 39, already has been described as an abuse and the citizens should not be forced for economic necessity. They are forced by economic necessity to go for

jobs. Even in construction work and also in any work in urban areas, you can see that children are engaged. Sir, already, a law is brought by this Government for domestic employment and also for women's employment in that. But, at the same time, whether the enforcement agency is doing it properly. Sir, child abuse is too much, sex abuse of child is very much. Trafficking is very high.

Sir, as a Committee, we had gone to Goa. In the Supreme Court Judges' Conference, it was said that there plenty of tourists are coming. In the name of tourism, children are being misused for sex. There, the child trafficking is very much in that aspect. But when we asked the CBI, they think that the Government has to come forward to give directions and the CBI should take up the issue. Courts should give directions. Sir, this is a human trafficking. When there is trafficking in drugs, there is an Act which comes into force immediately. The CBI enforces; the agency enforces. The Economic Enforcement Directorate has started to work. But the human beings, children, are abused. Where the activists are working? Where the State Government fails, then the Government of India should step into that place and look after the proper enforcement of the law. Therefore, I request, Sir, that on child labour aspect where the Government of India, especially the UPA Government, has come forward with a lot of propositions, I can see, in many places, children who were already engaged in child labour were retreated from that work and they were asked to have their life fully equipped. They are given very good education; they are given good books; they are given good three-time food; and also they are given uniforms. I can see in Tamil Nadu, in certain areas, in Vellore and other places. I saw that the people are well protected. Children are feeling that they are not unequal with the other child. They are equal with other child. Therefore, they feel that even though, they were forced into child labour, now they have come out because of the law, because of the enforcement of the Government of India's laws and regulations. They will get good jobs in future after having education. The same scheme should be applied in every village and every place wherever it is like that. There should be some coordination between private people who are ready to give some money for this purpose. Then, enforcement should be proper and child labour should be totally abolished in India and that is a disgrace on humanity and on civilisation. Sir, therefore, I request the hon. Minister to take up that issue whole-heartedly and see that child labour is totally abolished.

[17 March, 2006]

RAJYA SABHA

Sir, now, I would request the concentration upon other point, that is, the welfare of the Scheduled Castes and the Scheduled Tribes. There are many schemes made available by the Government of India, the special schemes for the Scheduled Castes and the Scheduled Tribes, coaching-cum-guidance centre for the Scheduled Castes and the Scheduled Tribes, special coaching schemes, labour welfare fund scheme, rehabilitation of bonded labour, survey and research study. These are the schemes provided by the Government of India and money has also been allotted for them. It has to be scrutinised whether these schemes are implemented properly and we have to see to it that these schemes reach the people who are in need of them. There are many Scheduled Castes and Scheduled Tribes people living in the villages without awareness. They don't know what are the benefits given by the Government of India. What are the benefits given by the Government of India? Huge benefits are given to them by the Government of India. Now, the Mid-Day Meal Scheme is there. We are giving scholarships to their children. We are giving a lot of encouragements to the Scheduled Castes and the Scheduled Tribes. But these things ought to be brought to the notice of the people. I would suggest, whatever the enactments that are made by the different Departments and whatever the schemes that are provided by the different Departments, they should be brought under a single manual so that people get direct knowledge that these are the different schemes on which the Government of India is spending money. A child in the womb is protected. A mother is protected. A child after birth is protected. A child who goes to the school is protected. A child is prohibited from doing labour simply because of economic factor. If that is so, the child laws say that the Government of India would pay Rs. 200 to the family so that the child is spared from doing labour. These are all laws made by the Government of India. But these are to be enforced properly. It must be seen that the people have knowledge about them and the children have knowledge about them. These things should be made part of the education curricula. We need not be worried about the other things. We have to see at least, that the security arrangements, the food security, the social security, the health security, etc., provided by the Government of India should reach them. They have to be made part of the educational curricula. Then only will the people come to know about the things available for them.

Sir, the Labour Ministry is having its own research cell. It is having its own data collection machinery. It is having very excellent training centres. I have to mention here that, in the present Budget, the UPA Government has come forward with a proposal to set up 100 more ITIs so that the ordinary people can acquire technical skill. A huge sum is provided for this purpose in this Budget. This should also be propagated among the people so that the people can understand how much the Government is providing in each and every Budget for the welfare of the labour.

Sir, I would like to wind up my speech by saying that many factories are now covered in respect of enforcement of wages and other benefits. About 17,221 factories and shops are covered by the Employees State Insurance Scheme-in 2004-05. About 4.88 lakh employees are brought under the ESI Scheme. A lot of new initiatives have been taken by the Labour Ministry. I congratulate the Government and the Ministry for taking a lot of initiatives. About 2.81 lakh employees are covered by the ESI Scheme in the current year itself. The number of implemented centres is 718. The number of employees covered is 78.70 lakhs. The number of insured persons is 84.98 lakhs. The number of beneficiaries is 3.30 crores. A number of new hospitals were set up. The number of ESI hospitals is 144. The number of ESI Annexes is 42. The number of beds in ESI hospitals is 27,099. The number of ESI dispensaries is 1,427. So many new things have come up. But these things should be known to the labour so that they are benefited by them.

With these words, I thank the Government for implementing these things. More vigour is need in their implementation and there is need for better relationship with the labour. With these words, I conclude and thank you.

श्री देवदास आपटे (झारखंड) : महोदय, श्रम मंत्रालय पर आज सदन में जो चर्चा चल रही है, उसमें भाग लेने के लिए मैं खड़ा हुआ हूँ। 11 मार्च, 2006 को जब खादी और ग्रामोद्योग पर चर्चा हो रही थी, उस दिन मैंने हिंदी की अवमानना का उल्लेख किया था। दुर्भाग्य से मुझे आज यह बात फिर दोहरानी पड़ रही है। दो दिन पूर्व जब मैं यहां के पब्लिकेशन काउंटर पर गया था, तो मुझे कहा गया कि श्रम मंत्रालय का वार्षिक प्रतिवेदन छपा ही नहीं है और कहा गया कि आज मिलेगा। आज जब मैं फिर वहां गया, तो मुझे केवल अंग्रेजी की प्रति दी गई और कहा गया कि हिंदी की प्रति उपलब्ध नहीं है। मैं फिर अपनी बात दोहराना चाहता हूँ कि हिंदी के साथ यह जो सदन का और बाकी मंत्रालयों का व्यवहार हो रहा है, इस पर ध्यान देना आवश्यक है। इससे कोई फर्क नहीं

पड़ता कि अंग्रेजी और हिंदी की प्रति, परंतु अंग्रेजी की उपलब्ध हो जाती है और हिंदी की नहीं होती, यही बड़े दुर्भाग्य की बात है।

महोदय, जो वार्षिक प्रतिवेदन हैं, उसमें श्रम मंत्रालय ने फिर सी.एम.पी. का उल्लेख किया है। मैं माननीयश्रम मंत्री महोदय से चाहूंगा कि वे जब जवाब दें, तो इसका स्पष्टीकरण दें। उन्होंने असंगठित क्षेत्र के श्रमिकों की चर्चा करते हुए जो लिखा है, उसमें उन्होंने किसानों का भी उल्लेख किया है — **farmers and farms workers** जो कॉमन मिनिमम प्रोग्राम में हैं, उसी को उन्होंने अपनी रिपोर्ट में भी शामिल किया है। मैं माननीय मंत्री महोदय से यह जानना चाहूंगा कि श्रम मंत्रालय के अंतर्गत क्या किसान भी आएंगे या केवल कृषि करने वाले मजदूर आएंगे? देश में आज जो श्रमिकों की संख्या है, उसमें लगभग 92 प्रतिशत असंगठित क्षेत्र में काम करने वाले श्रमिक हैं। केवल 7 या 8 प्रतिशत श्रमिक संगठित क्षेत्रों में काम करने वाले सहयोगी ने यहां कहा कि असंगठित क्षेत्र के मजदूरों के लिए सरकार ने कई तरह की योजनाएं बनाई हैं। उनके पास कुछ दो-तीन बिल भी विचाधीन हैं, परंतु वित्त मंत्री के बजट में उनके लिए पैसे का कोई प्रावधान नहीं है। श्रम मंत्रालय इन योजनाओं की पूर्ति कहां से करेगा, इनको पूरा कहां से करेगा, यह समझ में नहीं आता। उन्होंने जितने कार्यक्रम दिए हैं, उन कार्यक्रमों में कई तरह की बातें हैं। बिल के बारे में चर्चा मैं बाद में करूंगा, पर एक योजना उन्होंने असंगठित क्षेत्र के मजदूरों के लिए पिछले साल के प्रतिवेदन में दी कि पचास जिलों में हम इसको शुरू करने जा रहे हैं। ऐसी घोषणा कर दी बाकी सारी बातें हो गईं और बाद में सरकार ने यह कहा कि इसके लिए **statutory provision** नहीं है, इसलिए इसको वापस ले रहे हैं। मेरी समझ में नहीं आया कि जब **statutory provision** नहीं था, तो इसकी घोषणा क्यों हुई और पचास जिलों में इसका काम प्रारंभ करने की बात क्यों कहीं गई? अभी मैं पढ़ रहा था, उसमें लिखा है कि बीड़ी मजदूरों के लिए सरकार आवास उपलब्ध कराएगी, श्रम मंत्रालय उपलब्ध कराएगा। उसका प्रोसेस मैंने पढ़ा है कि राज्य सरकार जिला उपयुक्त को कहेगी, जिला उपयुक्त फिर वहां सारी स्थितियों का अध्ययन करेगा, **veriry** करेगा, फिर उसमें से कौन **eligible** है, उसकी रिपोर्ट भेजेगा, तब यहां से सैक्शन जाएगी। मजदूरों से जब मेरी बात होती है तो मजदूर कहते हैं कि उनके इतने तरह के कानून और नियम हैं कि उस जंजाल से तो अच्छा है मेहनत करना, उसमें न फंसना, उसके पीछे न जाना, क्योंकि अंत में हाथ में कुछ आने वाला नहीं है। बीड़ी मजदूरों की बात छोड़ दीजिए, बहुत छोटा सेक्टर है, लेकिन बहुत बड़ा कोयला क्षेत्र देश में है। कोयला क्षेत्र में जो “कोल इंडिया” में काम करने वाले लोग हैं, उनको तो **house rent** 25 प्रतिशत के हिसाब से मिलता है, परंतु उनकी जो **subsidiary** कंपनी है “सेंट्रल कोल फील्ड” वहां के मजदूरों को, वहां के कर्मचारियों को जनवरी, 2005 तक तो **house rent** मिला, उसके बाद उनका **house rent** बंद हो गया।

इसका कोई कारण न तो कोल इंडिया देता है और न ही श्रम और रोजगार मंत्रालय देने के लिए तैयार है, कहीं कोई सुनवाई भी नहीं है। जब संगठित क्षेत्र की यह हालत है तो असंगठित क्षेत्र में जो मजदूर हैं, उनकी क्या स्थिति होगी, हम इस बारे में सोच सकते हैं? देश में जो एक नया उन्मुक्त वातावरण अर्थ-नीति का और बाकी सारी चीजों का आ रहा है, उसके कारण लघु उद्योग ऐसे ही एक के बाद एक मरते जा रहे हैं। बर्ड फ्लू के कारण जितनी तेजी से मुरगियों नहीं मर रही होगी, उससे अधिक तेजी से देश लघु उद्योग मर रहे हैं। आज गांव में रहने वाले मजदूर के पास कोई साधन नहीं है। आज 32 करोड़ श्रमिक लोग असंगठित क्षेत्र में काम करते हैं। देश में लगभग 22 करोड़ श्रमिक हैं जिनमें महिला और पुरुष दोनों शामिल हैं और ये कृषि क्षेत्र में काम करते हैं। हम सबको पता है कि कृषि क्षेत्र में काम करने वाला जो मजदूर है, श्रमिक है, चाहे वह, महिला हो और पुरुष हो, उसको सालभर काम नहीं मिलता है। जो काम मिलता भी है, वह भी वरुण देवता की कृपा पर निर्भर रहता है। आज मैं इकोनोमिक सर्वे देख रहा था, उसमें "परफॉर्मेशन ऑफ मानसून" नाम का एक चैप्टर है, परन्तु पूरे इकोनोमिक सर्वे में "परफॉर्मेशन ऑफ लेबर" का कहीं कोई उल्लेख नहीं है। आखिर देश की अर्थ-व्यवस्था, देश में श्रमिकों की स्थिति क्या है, इनका भी इसमें सहभाग होता है, इसलिए इकोनोमिक सर्वे में इसका भी विचार होना चाहिए था। कई बार बाल श्रमिकों की बात होती है, परन्तु बाल श्रमिकों की बात करते समय, उनके लिए कायदे और कानून बनाते समय, तरह-तरह के निर्बंध लगाते समय, हम लोगों ने इसका विचार नहीं किया। मैं तो गांव में जाता हूँ और उन लोगों ने इसका विचार नहीं किया। मैं तो गांव में जाता हूँ और उन लोगों से भी मिलता हूँ। जब उनसे बात होती है तो वे कहते हैं कि जब बच्चा पांच-छः या सात साल का हो जाता है तो उसके मां-बाप उससे कहते हैं, उनकी भाषा में उसको खर्ची कहते हैं, क'अपनी खर्ची ले आओगे तब तुमको रात का खाना मिलेगा, नहीं तो नहीं मिलेगा। चाहे उस बच्चे का मन कितना भी पढ़ने का हो या खेलने का हो, लेकिन वह मजबूर होकर कहीं बूट-पॉलिश का बक्सा टांगेगा और कहीं झोला उठाकर बोतल या प्लास्टिक बीनता फिरेगा। यदि हम लोग बाल-श्रमिकों के लिए कानून बना देंगे या बना दिया है, लेकिन वास्तव में जहां बीमारी है, यह बाल श्रमिकों को पैदा क्यों होता है, हम लोगों को इसकी चिंता करनी चाहिए, क्योंकि मंत्रालय का नाम ही श्रम और रोजगार मंत्रालय है। बाल श्रमिकों को कहीं किसी फैक्टरी में काम करते समय, उनको वहां से मुक्त करवा दिया, इसमें कई स्वयं सेवी संस्थाएं काम करती हैं, उनके फोटो छपि जाते हैं, टी.वी. पर दिनभर समाचार आते हैं, पर कटु-सतय यह है कि वे बाल श्रमिक जब आते हैं, उनके मां-बाप उनके हजारों रूपए का कर्ज लेकर बैठे होते हैं। उसके एवज में उनको यहां भेजा जाता है। जब के श्रमिक यहां से मुक्त होकर चले गए तो टी.वी. पर दिखा दिया और अखबारों में फोटो छप गई, लेकिन जब वे गांव में वापस जाते हैं, जिन्होंने उनके मां-बाप को कर्ज के रूप में पैसा दिया था, वे उनके साथ कैसा व्यवहार करते हैं। वे अपना पैसा वसूलने के लिए क्या-क्या तरीके

अपनाते हैं, मैं अपने मीडिया के मित्रों से भी चाहूंगा कि वे थोड़ा इसका भी उल्लेख करें और इनके फोटो भी छांपें। बाल श्रमिक कोई अपनी इच्छा से नहीं बनता हैं। वह तो मजबूरी के कारण बनता हैं। बाल श्रमिकों को रोकने के लिए और उनकी हालत में सुधार लाने के लिए हम कानून पर कानून तो बनाते जाएंगे, लेकिन जिस मजबूरी के कारण बाल-श्रमिक बनता हैं, उस मजबूरी की तरफ हमारा ध्यान नहीं हैं उसकी तरफ श्रम नियोजन मंत्रालय का ध्यान नहीं हैं। किसानों का उल्लेख तो आपने कर दिया। श्रम और नियोजन मंत्रालय की ओर से आपके सामने कुछ बिल भी विचारधीन हैं। आप उसकी जो यंत्रणा खड़ी करने जा रहे हैं, हालांकि मैं यह मानता हूँ कि विचारधीन हैं, अभी यह सदन के सामने नहीं आया हैं, पर उसके जो कुछ डिटेल्स मेरे पास उपलब्ध हैं, उसे पढ़ने के बाद ऐसा लगता हैं कि यह बिल सदन में कभी आएगा कि नहीं आएगा, उसमें एम्प्लायमेंट गारंटी स्कीम के बाद कितने लोग कवर होंगे?

मान्यवर, जो दूसरा बिल आने वाला हैं, उसके लिए जो धन उपलब्ध कराया जाएगा, बाकी मैं अभी उसकी सारी चर्चा नहीं करता, पर मैं केवल उसके प्रावधान की चर्चा करता हूँ कि वह जो धन उपलब्ध होगा, उसके अलावा यह कहा गया हैं कि श्रमिकों का रजिस्ट्रेशन किया जाएगा। मैं असंगठित क्षेत्र को मजदूरों की बात कर रहा हूँ। रजिस्ट्रेशन के बाद प्रतिदिन एक रूपया उसे भी जमा करना पड़ेगा। अब यह तो प्रावधान हैं, इसे वसूलने का तरीका क्या होगा, इसका एकाउंट कैसे मेंटेन होगा, कौन यह काम करेगा और कितने दिन उसको काम मिलने वाला हैं, कितने दिन रूपया जमा करना हैं, क्या हैं? परन्तु इस तरह से बिल मंत्रालय के सामने विचारधीन हैं। मैं यह मानता हूँ कि असंगठित क्षेत्र में काम करने वाले श्रमिक देश में, मैंने जैसा पहले कहा, कि 32 करोड़ के आसपास हैं। उनमें से 22 करोड़ लोग गांवों में हैं, जो खेती पर आधरित उद्योगों में काम करते हैं। वह काम भी उनको साल भर नहीं मिलता हैं। उनको दो महीने-चार महीने ही यह काम मिलता हैं।

मान्यवर सरकार ने जो अर्थव्यवस्था और नई नीतियां अपनाई हैं, हमारे माननीय वित्त मंत्री जी ने भी यह घोषणा की, कि श्रम कानूनों में लचीलान लाया जाएगा, सुधार किया जाएगा और इसके लिए सभी सम्बन्धित लोगों से विचार-विमर्श करके हम लोग रास्ता निकालेंगे। बाकी देशों की तुलना में श्रम और नियोजन मंत्रालय ने अपने बिल की चर्चा में चीन का भी उल्लेख किया हैं कि वहां किस प्रकार श्रम कानूनों को अधिक लचीला बनाया गया, अधिक सुलभ बनाया गया, अधिक सरल बनाया गया, जिसके कारण श्रम की पुंजी आसानी से उपलब्ध हो सके। हमारे यहां भी, भले ही हमारे लेफ्ट के मित्र कुछ भी बोलें, परन्तु उनके यहां भी उनके मुख्यमंत्री बुद्धदेव भट्टाचार्य जी ने यह प्रस्ताव रखा ही था कि इनफॉर्मेशन टेक्नोलॉजी के मजदूरों को इन चीजों से अलग कर दिया जाए।

SHRI MANOJ BHATTACHARYA (West Bengal): Sir, are we discussing West Bengal or the working of the Labour Ministry? (*Interruptions*)

SHRI DEVDAS APTE: I am not discussing West Bengal here, (*Interruptions*)

श्री सुरेन्द्र लाठ (उड़ीसा) : आपको तकलीफ क्यों हो रही हैं।

SHRI MANOJ BHATTACHARYA: Sir, Shri Budhadeb Bhattacharya is not here. (*Interruptions*)

SHRI MATILAL SARKAR(Tripura): Sir, Shri Budhadeb Bhattacharya is not here. How can he talk about him. (*Interruptions*)

श्री देवदास आपटे : मैं श्रम कानून को लचीला बनाने के सम्बन्ध में कह रहा हूँ और पश्चिम बंगाल के माननीय मुख्यमंत्री ने इसका उल्लेख किया था कि श्रम कानून लचीले बनाए जाएं उसमें से आईटी के लोगों को मुक्त किया जाए। यहां मैं यह उल्लेख कर रहा हूँ। श्रम कानून लचीला बनाने की बात हो रही है।

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Mr. Manoj, when your turn comes, you can reply to it. You will be given time.

SHRI MANOJ BHATTACHARYA: Sir, my only submission to the hon. Member is...

श्री देवदास आपटे : मैं जो कह रहा हूँ, मैं श्रम कानूनों को लचीला बनाने के सम्बन्ध में बात कर रहा हूँ और पश्चिम बंगाल के मुख्यमंत्री बुद्धदेव भट्टाचार्य ने इसका उल्लेख किया था।

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): One second. (*Interruption*) Mr. Manoj, please wait. Mr. Apte, are you yielding?

SHRI DEVDAS APTE: No, not at all.

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Then, you continue. Mr. Manoj Bhattacharya, You can reply to him when your turn comes.

SHRI DEVDAS APTE: He said it in the meeting of Politburo. It has been published in all the newspapers. It is not a secret. ...(*Interruptions*)..

SHRI CHITTABRATA MAJUMDAR: How do you know that it was said in the Meeting of Politburo? Were you present there? (*Interruptions*)

श्री देवदास आपटे : अभी चार साल पहले जब ज्योति बसु जी पश्चिम बंगाल के मुख्य मंत्री थे, उन्होंने अपने पद से निवृत्त होने के पहले कहा कि सन् 70 में जो ट्रेड यूनियनियज्म था, वैसा आज नहीं चलेगा। उस में परिवर्तन लाना होगा। उस का सीधा अर्थ है कि वह श्रम कानूनों में

सुधार चाहते थे। मैं एवं नियोजन मंत्रालय से कहूंगा कि इस चीन का उल्लेख करने की कोई जरूरत नहीं, अपने ही लोगों ने इस का उल्लेख किया है। चीन में तो वे इतने आगे बढ़ गए हैं कि उन्होंने अपने करेंसी नोट से "माओत्से तुंग" का चित्र भी हटा दिया है और वहां आर्थिक सुधारों के जो प्रणेता हैं, उन का चित्र करेंसी नोट पर छापने का निर्णय किया है। ...**(व्यवधान)**.. जो जब श्रम कानूनों को लचीला बनाने की बात होगी, श्रम कानूनों में सुधार लाने की बात होगी तो उस के लिए श्रम और नियोजन मंत्रालय के सामने जो दो बिल विचारधीन हैं, असंगठित क्षेत्र के मजदूरों के लिए श्रम और नियोजन जो काम करना चाहता है, उन बिलों को जल्द-से-जल्द अंतिम रूप दिया जाए। उन्हें सदन के सामने लाया जाए ताकि उस पर विस्तृत चर्चा हो सके और उस के प्रावधानों के बारे में लोग बात कर सकें। महोदय, मैं बार-बार इस बात का उल्लेख कर रहा हूँ कि देश में 22 करोड़ महिला और पुरुष श्रमिक हैं और श्रम व नियोजन मंत्रालय को इन की चिंता करनी चाहिए।

आप ने बाल श्रमिकों व महिला श्रमिकों के बारे में कहा। आप उस के लिए भी कानून में संशोधन करने जा रहे हैं कि महिला श्रमिकों को रात की पाली में फैक्ट्री में काम दिया जाए। उस के लिए संशोधन किए जाएंगे, परंतु मैं सरकार को आगाह करना चाहता हूँ, चेतावनी देना चाहता हूँ कि फैक्ट्री में महिला श्रमिक काम करें यह तो बात आगे की है, इंफॉर्मेशन व टेक्नॉलोजी के क्षेत्र में जो महिलाएं रात में काम कर रही हैं, उन के साथ क्या होता है यह आप को पता है? अभी कुछ दिनों पहले बंगलौर में जो दुर्भाग्यपूर्ण घटना हुई, उस का भी ध्यान रखना आवश्यक है।

महोदय, श्रम और नियोजन मंत्रालय ने अपने मंत्रालय के अधीन कुछ योजनाओं को चलाया है। मैं इसे भी देख रहा था, उस में लिखा है कि वेल्डिंग, की एडवांस ट्रेनिंग के 6 सेंटर्स देश में चलते हैं। अब वेल्डिंग हो या एडवांस, यह वेल्डिंग ही है। यह तो गांव-गांव में अनट्रेड लडके सब करते हैं। अब ये ट्रेनिंग सेंटर्स कलकत्ता, मुंबई, चेन्नई और दिल्ली में हैं। मैं मंत्री महोदय से आग्रह करूंगा कि एडवांस वेल्डिंग के ट्रेनिंग सेंटर्स अगर चलाने हैं तो उन्हें खदान क्षेत्र और पिछड़े क्षेत्रों में चलाए जहां कि बड़े-बड़े उद्योग खड़े हैं ताकि वहां के नौजवान इस काम को सीखकर अपनी जिविका अर्जन कर सकें। अगर वह नौजवान इसमें बड़े शहरों में कार्य सीखने के लिए आएगा तो उसे काफी कठिनाई आएगी क्योंकि यहां उस का जितना खर्च होगा, उतनी पूंजी उसके पास नहीं है। इसलिए मेरा आग्रह है कि खादान में जहां बड़े-बड़े संयंत्र चलते हैं और बार-बार वेल्डिंग की आवश्यकता पड़ती है और खादान अधिकारियों को इंजीनियरिंग वर्कशॉप्स होने के बावजूद भी सारा सामान बाहर भेजना पड़ता है, यदि वहां ये सेंटर्स खोले जाएं तो इस का अधिक फायदा होगा।

दूसरे आपने अपने वार्षिक प्रतिवेदन में आई.टी.आई. की सीट्स का हवाला दिया है कि कहां कितनी सीट्स हैं। मैं वह देख रहा था। उस में हरियाणा जैसे राज्य में विद्यार्थियों के लिए 11 हजार,

सीट्स दी हैं और झारखंड जैसे राज्य में खाली ढाई हजार सीट्स हैं। मैं मंत्री महोदय से जानना चाहूंगा कि जो इंडस्ट्रियल ट्रेनिंग इंस्टीट्यूट हैं, जहां फिटर की या बाकी और चीजों की जिस प्रकार से ट्रेनिंग दी जाती है, उस ट्रेनिंग के लिए नौजवान कहां ज्यादा उपलब्ध होंगे? चाहे वह फिटर की ट्रेनिंग हो, या टर्नन की ट्रेनिंग हो या वैल्डर की ट्रेनिंग हो, ऐसे शिक्षा-उपक्रमों के लिए, ऐसी ट्रेनिंग के लिए नौजवान वहां ज्यादा उपलब्ध होंगे, जहां बेरोजगारी ज्यादा है और गरीबी ज्यादा है। लेकिन ट्रेनिंग की व्यवस्था वहां नहीं है, वहां केवल 2000 सीटें हैं। हरियाणा जैसा राज्य, जिसको लोग प्रगत-राज्य मानते हैं, वहां पर उसकी 12 हजार सीटें हैं। इस प्रकार की स्थिति श्रम और नियोजन मंत्रालय द्वारा जो शिक्षण-संस्थाएं चलाए जाते हैं, उनकी हैं। मैं यह आग्रह करूंगा कि इस प्रकार के जो पिछले हुए क्षेत्र हैं, जहां लोग बड़े पैमाने पर ऐसी ट्रेनिंग लेने के लिए ट्रेनिंग लेकर अपनी जीविका चलाने के लिए तैयार हैं, उन सारे क्षेत्रों में यदि ये ट्रेनिंग सेंटर चलाए जाएं, तो उनका कुछ ज्यादा लाभ होगा।

महोदय, मैं एक और बात का उल्लेख करके अपनी बात पूरी करूंगा। भारत एक ऐसा देश है, जिसके पास बहुत बड़ी संख्या में श्रमिक-पूंजी उपलब्ध है। वहां श्रमिकों-पूंजी उपलब्ध है वह श्रमिक-पूंजी भी ऐसी श्रमिक-पूंजी है, जिसके लिए भाषा ज्यादा बड़ी समस्या नहीं है। मैं कुछ दिनों पूर्व एक अखबार "टाइम्स ऑफ इंडिया" पढ़ रहा था, जिसमें बॉम्बे के गेटवे ऑफ इंडिया का उल्लेख किया गया था। उसमें लिखा था कि वहां भीख मांगने वाला भिखारी भी फेंच, जर्मन, जापानीज भाषाएं सीख लेता है और भीख मांगते समय उसी भाषा में भीख मांगता है। उसका मतलब यही था कि इस देश के लोग भाषा सीखने के मामले में इतने तेज हैं कि हम लोग दुनिया के अन्य देशों की तुलना में इस विषय में काफी आगे बढ़ सकते हैं। श्रम और नियोजन मंत्रालय को इस बात का भी विचार करना चाहिए कि इतनी बड़ी श्रमिक-पूंजी, जो अपने देश में उपलब्ध है, जिसका इस देश में हम लोग पूरी तरह उपयोग नहीं कर पाते, परन्तु हम लोग बहुत बड़ी मात्रा में श्रम को निर्यात कर सकते हैं यह आज हो भी रहा है। परन्तु जो आज हो रहा है, वह कोई विकसित ढंग से या कोई सिस्टम के साथ नहीं हो रहा है। यदि हम लोगों ने इसका ठीक से प्रयास किया, तो अन्य देशों की तुलना में अंग्रेजी जानने वाले श्रमिक अपने देश में ज्यादा मिलेंगे, जो काम करने के लिए बाहर जाते हैं और जा सकेंगे। इस प्रकार यदि हम लोगों ने इस श्रमिक-पूंजी का सही ढंग से उपयोग किया, तो हमारी जितनी बाकी योजनाएं हैं और श्रम और नियोजन मंत्रालय की जितनी योजनाएं हैं, उनमें उससे काफी बड़ा लाभ होगा। मैं सोचता हूँ कि श्रम और नियोजन मंत्रालय पर मुझे जितनी बातें करनी थी, मैंने कर ली। धन्यवाद।

VICE-CHAIRMAN (PROF. P.J. KURIAN): If this House agrees, I would request Shri Ram Nath Kovind to Chair the Session for some time.

HON. MEMBERS: Yes, yes.

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RAJYA SABHA

[THE VICE-CHAIRMAN (SHRI RAM NATH KOVIND) in the Chair]

*Shri N.R. GOVINDARAJAR (Tamil Nadu): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity to speak on the working of the Ministry of Labour and Employment on behalf of AIADMK. I feel it my duty to thank the Hon'ble Chief Minister of Tamil Nadu Dr. Puratchi Thalaivi Amma for showering the benevolence of the opportunity to be here and take part in this discussion.

Sir, I wish to make an observation right in the beginning. I feel the 'Labour Ministry' should be renamed as 'Labour Problems Ministry'. Because, the labourers from Agricultural sector to Industrial sector and from rural areas to urban areas are living in misery across the country and problems have become part of life of the labour class. I think renaming the Labour Ministry as 'Labour Problems Ministry' would be appropriate.

I have a pertinent question for the Hon'ble Minister. I would like to know whether the Labour Ministry is consulted when poverty alleviation and employment generation schemes are being formulated for implementation. Had the Government consulted and sought the advice of the Labour Ministry, I think schemes like RLEGP, NREP, PMRY and JRY would have been successful as desired. According to National sample survey statistics, the country has a work force of over 41 crore people. But unfortunately 93% of them are in the unorganised sector.

This bulk of unorganised workers include, agricultural labourers, casual labourers, daily wage workers, rickshaw pullers, handloom workers, porters and so on.

Mr. Vice-Chairman, Sir, the Union Government has been trumpeting about a projected growth rate of economy of 8.1 for the current year, but I would like to ask, what is use of all this statistics? I don't find any use of providing such figures. This Government makes tall claims about the growth of economy. But the growth rate of employment has gone down from 2.4% a decade before to 0.98 now. This show how job opportunity has been coming down over the years in spite of the claim of economic growth.

Sir, I wish to bring to the notice of the Government as to why a vast majority of our work force is under employed. This is because of the lack

* English translation of the original speech delivered in Tamil.

of skill induction in our country. In other countries 60 to 80 per cent of the work force is trained in vocational skills. But in India only 5% of the work force is vocationally trained. This is really a regrettable situation. That is why we have such a vast human resource that remains unutilised. I hope the Hon'ble Minister will take necessary steps to train our work force vocationally.

Mr. Vice-Chairman, Sir, the centre is now launching a new scheme called Rural Employed Guarantee Scheme. An Act has also been passed to this effect. It is said that this scheme aims at providing 100 days work per year to 40 lakh people. It is estimated that this scheme will need Rs. 40 thousand crore. So, I would like to know from the Hon'ble Minister as to how he is going to mobilise funds for this scheme. When this scheme will be extended to the entire country? Then what will be the cost estimate for implementing this? I would like to have an assurance that this scheme will not be transferred to the state Government like some earlier schemes.

Sir, I have a small point on the problems faced by people who wish go to foreign countries for work. There have been cases of such innocent job seekers being cheated by dubious agencies across the country. Hard earned money of unsuspecting people is being pocketed by bogus agencies in the name of getting jobs abroad. I appeal to the Hon'ble Minister to take immediate action on the matter to save the innocent people. Agencies wanting to engage in manpower export should be asked to obtain licence from the Labour Ministry and duly register themselves. I hope the Hon'ble Minister will do the needful.

Sir, I would also request the Hon'ble Minister to tell the House as to what has been achieved by the Directorate General of Employment and Training. It has been in existence for years now. So, it is important to know its functions and achievements. Now Modal Industrial Training Institutes are set up only in four places namely, Haldwani, Calicut, Cuttack and Jodhpur. I demand that this should be extended to Chennai, Madurai and Coimbatore in Tamil Nadu.

I am constrained to say a few words about the neglected sectors. More than 42 per cent of the agricultural labourers are living below poverty line. Even the rest of the agricultural labourers live hand to month. That is why the Hon'ble Chief Minister to Tamil Nadu Dr. Puratchi Thalaivi Amma has launched a scheme known as Farmers Protection Scheme

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for the welfare of farmers. The Hon'ble Chief Minister Tamil Nadu, respected Amma has launched many more schemes for the welfare of construction workers, stone crushers, handloom sector workers and other daily wagers. These schemes take care of farmers, agricultural labourers, toddy tapers landless labourers and many more categories of workers. If any workers dies, his family is given Rs. 1 lakh and if a worker loses limbs then Rs. 25 thousand is given. For the marriage of girl child of a worker Rs. 5000 is given and in case of a male child the amount is Rs. 3000. If a worker is above 60 year old and is unable to work, then he is given pension. Tamil Nadu is the first state in India to give such pension to unorganised workers. It is all possible because of our respected Amma. I appeal to the Hon'ble Minister to bring such schemes here also.

I have a word about the EPF. The rate of interest has been reduced to 8.5. This has affected the employees adversely. So, I request the Hon'ble Minister to reconsider this. The National Sample Survey has stated that urban unemployment has increased by 1 per cent. This issue must be addressed. Women going to work at night face threat to life. So, the safety of working women has be ensured. Child labour has be handled properly. Contract labourers interest should be protected.

As I conclude, I wish to say one thing, No one should think that coming to power is just to enjoy power. Rather this is an opportunity to serve the people. Those in power should try to eradicate poverty of the people and not of their party. By increasing the number of Ministers, more employment can be provided only to those close to power. That will not solve unemployment problem. So, I once again appeal to the Hon'ble Minister to enact laws and launch more schemes for the welfare of the labourers and the unemployed in the country. With these words, I conclude.

SHRI RAVULA CHANDRA SEKAR REDDY (Andhra Pradesh): Sir, the mandate given to the Ministry of Labour and Employment is to create work environment conducive to achieving a high rate of economic growth and to protect and safeguard the interests of the workers. This is the mandate given to the Ministry.

Sir, if you analyse the performance of the Ministry, there are certain good aspects that needs to be complimented and there are certain things which needs to be taken care of. Sir, I would like to draw the attention of the hon. Minister to the organised sector. The workers in the organised

sector are facing problems with regard to better living conditions and better wages. Apart from this, the major problem which has rocked the country is the reduction of interest rate on the EPF. Earlier, it was 9.5 per cent. Now, you have reduced it to 8.5 per cent. You have to explain to the nation and convince the people who are the stakeholders of the EPF. The Government of India has to convince the workers as well as the countrymen.

Sir, coming to the unorganised sector, there are many Acts for the welfare of the workers. Some of the Acts remained only on paper. Actually, on the field, nobody is bothered to implement them. Take the case of bonded labour. There is an Act called Bonded Labour System (Abolition) Act, 1976. There are three important aspects in this enactment. The first one is the identification of bonded labour. The second one is rehabilitation of bonded labour. And, the third one is about penal provisions. If you consider the case of Andhra Pradesh, you will find that about 37,988 bonded labourers have been identified as on 31st May, 2005. But, you have tried to rehabilitate only 31,534 leaving a wide gap of 6,000 workers. You have also identified them, but failed to rehabilitate them. This is one point. Identification and rehabilitation are the two important aspects. The third one is about the penal provisions. Nowhere - either in the Annual Report or in Performance Report or in the Mid-Term Appraisal, or in the Tenth Five Year Plan document-I find a mention of penal clause. Nowhere it has been mentioned as to how many people have been convicted and how many people are brought to the prosecution table. Nothing is there. This third aspect is just conveniently either ignored, or, slipped from the Ministry. The hon. Minister has to explain this. Sir, when it comes to the whole country, the Ministry has identified 2,86,244 as bonded labour. As far as rehabilitation is concerned, still there are more than 20,000 people waiting for rehabilitation from the Government.

The other most important and crucial aspect as far as my State, from where the hon. Minister also come, is concerned is the plight of beedi workers. It is miserable. There are lakhs of beedi workers in A.P. alone. Thousands of beedi workers are in various districts. This industry spread in over 12 districts in my State. The common disease among the beedi working class is TB and cancer. If you go round the areas, you will know the problem. The hon Minister is aware of the problem. If you go to their houses or look around their workplace, you will find terrible scenes. You

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just cannot imagine the plight of beedi workers. I request the hon Minister to go over to the colonies, to go over to the houses and see the plight of beedi workers They are suffering from TB and many other diseases And, there are only 13 hospitals in the State of A.P. As far as Tamil Nadu is concerned, there are only 11 hospitals meant for beedi workers I request the hon Minister to increase the number of hospitals, provide sufficient money to hospitals and increase the bed strength I request the Ministry to help beedi workers in getting identification cards. Sir, many industries are just taking them on daily-wages without showing them on payrolls So, this is another aspect of the problem. While coming to the beedi workers, another major problem is the housing problem During the year 2004-05, you had taken housing programmes only in two districts of Andhra Pradesh, that is, Karimnagar and Medak. Other districts have been ignored There are twelve districts where beedi workers are concentrated But you have taken up the housing programme only in two districts So, I would like to request the hon. Minister to ensure that the housing programme is extended to the rest of the districts also

Then, I come to the construction workers There are neither Welfare Boards nor any Corporations for them at the State level. Though there are directions from the Government of India to constitute the Welfare Boards at the State level, yet, as far as my knowledge goes, there are no States where Welfare Boards or Corporations for construction workers have been created to take care of their needs and ensure their welfare. Many labourers, during construction, die because of falling from the rooftop The plight of construction workers need a sympathetic outlook. Sir, due to paucity of time, I am rushing through these issues. There are many issues, but I am aware of the time constraint.

Another major problem is that of child labour. This a growing and alarming problem in our country. The main cause of the child labour is poverty and illiteracy among the parents. As per 2001 Census, we have about one crore twenty-six lakh children in our country; while as per 1991 Census it was one crore thirteen lakhs So, the number of child labour is increasing. We have many programmes, like the National Child Labour Project, but still the number of child labour is increasing. As per 2001

Census, it was one crore twenty-six lakh, but by this time this number would have crossed, at least, one crore fifty lakh. I would like to request the hon Minister to look at the figures-in Uttar Pradesh, there are nineteen lakh child labour in Andhra Pradesh, there are fourteen lakh child labour in Rajasthan, there are thirteen lakh child labour in Bihar there are ten lakh child labour. And, ninety per cent of these children are working in the rural areas. They are mostly engaged in agricultural and allied activities, like, livestock, forestry and fishery These children should be brought back to schools. We need to have more schools, more rehabilitation centres, and more programmes. When the figure is increasing, what for are the legal provisions there, what are the people, working at the lowest level in the Ministry and at the State level, doing? There are no prosecutions. If you look at the figures, during 2002-03, there were 2,650 prosecutions; during 2003-04, there were 6,386 prosecutions, during 2004-05, there were 1,716 prosecutions. But when we see the number of convictions, it is very surprising that in 2002-03, there were only 325 convictions; in 2003-04, there were only 3,910 convictions; in 2004-05, there were only 1,162 convictions. Sir, what does it go to show? Either you have lack of people, or, lack of persuasion, or, lack of commitment on the part of officials who are dealing with the issue of child labour. This issue needs more attention. The programmes of the Government of India as well as the State Governments have not at all been helpful to the people at the lowest level. When I am saying so, I am saying with authority. If you look at the wages of the beedi workers, the situation is like this. West Bengal is at the highest position, they are paying Rs.140 per thousand beedis; Kerala is paying Rs.132 per thousand beedis; Andhra Pradesh is paying only Rs.56 per thousand beedis; Gujarat is paying Rs.75 per thousand beedis. Why is this disparity there? When same amount of time is devoted, same amount of skill is required, same amount of labour is being put in by a particular individual, why is this disparity there? I hope the hon. Minister will try to reduce this gap, not by reducing the wages of West Bengal or Kerala people, but by raising the wages of Andhra Pradesh people. Sir, this is a very important aspect.

The next issue, which I would like to take up, is that of women workers, So far as women workers are concerned, I would like to request the hon. Minister to review the programmes. There have been a number of news reports regarding the harassment of women workers during the night

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shift. Again, due to paucity of time, I am unable to go through all these news items.

THE VICE-CHAIRMAN (SHRI RAM NATH KOVIND): Mr. Reddy, you have already consumed ten minutes, that is, three minutes more than what was allotted to you. So, please do conclude.

SHRI RAVULA CHANDRA SEKAR REDDY: Okay, Sir. That's very kind of you. So, there have been so many such reports. Now, I quote Shri Ishwar Chand Vidyasagar, "In a country where men have no sensitivity, let no unfortunate women be born there. Oh woman! what sin you have committed that you should be born in India?" True, it is disgusting to analyse the society attributed towards women in India. Sir, things have not changed so far, more particularly in the Industries where the women work in night shifts. They are assaulted; they are harassed. The cases of women harassment and assault are increasing because of lack of prosecution personnel at the lowest level, lack of interest. Because of poverty, because of fear of courts, the convictions are very, very low. The management should be called to the table and should be directed properly to take care of women workers, especially when they are in night shifts.

Sir, now, I come to migrant labours. There are inter-district migrants; there are inter-State migrants. We have Inter-State Migrant Labour Regulation of Employment and Condition Service Act, 1979. It is mandatory on the part of the authorities to register the names of the labourers who migrate to other States. This registration is mandatory in both, in his own State as well as in the State where he is migrating. But there is no record anywhere. Take the case of my own district, that is, Mahboobnagar, where it is expected that 8 to 10 lakh workers migrate every year, but no register is maintained. Nobody bothers to register their names. Recently, I had also raised an issue in this August House. In Meghalaya, there is a town called Johai. People from Mahboobnagar, Chenchus, the primitive tribals, went to Johai town of Meghalaya to work in an electricity power plant, where some people died and many of them are working as bonded labourers. The news appeared in the newspapers. An organization, called Mahboobnagar Labour Workers' Union, went to Meghalaya. They reported the matter there as well as in the State of Andhra Pradesh also. But nobody bothered to take action against the erring officers. On 26th January, 2006, They were forced to come over to

New Delhi. They tried to commit suicide at the India Gate on the Republic Day. Sir, you might have been the reports in the newspapers. This is the plight of labourers of Mahboobnagar District of Andhra Pradesh. It is mandatory to register the names of migrating labourers both, in their own State as well as in the State where they migrate. I would like to request the hon. Minister to look into this aspect. Another aspect of the problem is rather more important. This is regarding the labourers who go to other countries, like, Dubai, Saudi Arabia, in search of work. It is most surprising and stunning that more than 50,000 labourers are in jails in Dubai and Saudi Arabia. They had gone there in search of work on visitors visa. They overstayed there. Once the visa is over, they are treated as illegal migrants. They are put in jails. Initially, when they were taken there, they were offered about 600 dinars per month. But, when they reached there, they were paid 400-500 dinars. After the expiry of their visas, the employer runs away and these people are put in jails. When the matter was raised in Andhra Pradesh, the hon. Minister came out with a figure that it was incorrect to say that 50,000 people were in jails, only 17,00 people were in jails. This is the statement of the hon. Minister from Andhra Pradesh. I will pass it on to the hon. Minister here. Sir, the employers say it is the duty of the labourers to bear the expenditure for return travel. They do not have money. They need more money to come back to their native place. For that simple reason they are in jails in the Gulf countries. This is the most alarming situation. In one State..

THE VICE-CHAIRMAN (SHRI RAM NATH KOVIND): Mr. Reddy, please conclude now.

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, I am concluding. Sir, from Andhra Pradesh alone, as per the official records, there are 17,000 people in the jails in the Gulf countries. Sir, I hope the hon. Minister will not say that it is not the job of his Ministry or the External Affairs Ministry. It is the collective responsibility. It is the responsibility of this Ministry to see that the very nomenclature is be changed. Earlier we used to call it. The Labour Welfare Ministry.' Now, the 'welfare' part is gone. You are calling it, The Labour and Employment Ministry. So you have to change the nomenclature. Even in the States we have the Labour Welfare Minister, but here the 'welfare' part has gone from the records. Now they only say, the Labour and Employment Ministry.

According to officials records 17,000 people are in jails? What will happen to these people? Please take urgent action so as to get back those people to India and to their respective places. The *khaleej* Times the Minister in the United Arab Emirates says this and I quote "The employers are asked to bear the Visa fees " So, it is in between the employers, the Government of that country and our Ministry, it is the duty of the authorities to see that they are brought back to their respective places

With these words, I once again repeat and request that necessary, urgent action is taken as far as these labourers are concerned, and problems of beedi workers, problems of child labour and women workers have to be taken care of. With these words, I conclude.

प्रो. राम देव भंडारी (बिहार) : माननीय उपसभाध्यक्ष महोदय, बहुत ही महत्वपूर्ण मंत्रालय पर चर्चा हो रही है। इस मंत्रालय का संबंध देश के करोड़ों श्रमिकों से है। श्रम के साथ रोजगार मंत्रालय भी इससे जुड़ा हुआ है।

महोदय, श्रमिकों के कल्याण के लिए पहले भी कई कानून, केन्द्रीय स्तर पर और राज्य स्तर पर बने हैं, इसके बावजूद उनकी दशा में जो अपेक्षित सुधार होना चाहिए, वह नहीं हो रहा है। एक अनुमान के अनुसार इस समय चालीस करोड़ से अधिक श्रम बल हमारे देश में है, जिसमें तकरीबन सैंतीस करोड़ असंगठित क्षेत्र में हैं। सिर्फ सात प्रतिशत संगठित क्षेत्र में हैं। जो मजदूर संगठित क्षेत्र में हैं, वे अपनी लड़ाई लड़ते हैं, यूनियन के माध्यम से। पोलिटिकल पार्टीज भी उन्हें मदद करती हैं लड़ाई के लिए, उनके जो अधिकार हैं, उसे पाने के लिए मगर जो असंगठित क्षेत्र के मजदूर हैं, उनकी स्थिति बहुत खराब है। स्थिति तो यह है कि 40-50 रूपया प्रतिदिन की मजदूरी पर भी उन्हें काम करना पड़ता है।

महोदय, मैं बिहार से आता हूं। बड़ी संख्या में मजदूरों का, काम की तालाश में, दिल्ली और दूसरे बड़े शहरों में, गांवों से पलायन हो रहा है। जब से मजदूर शहरों में काम की तालाश में आते हैं तो दलाल इनको या तो गांव से ही पकड़कर ले आते हैं या शहरों में दलाल होते हैं, वे इन्हे किसी फैक्ट्री में या और किसी दूसरी जगह बिल्डर के यहां ईंट भट्टे पर, इन सब जगहों पर इन्हे काम दिलाते हैं। इनको काम दिलाने के बदले में उनका कमीशन बनता है। एक बार जब ये काम पर लग जाते हैं तो फिर उनके लिए वहां से निकलना बड़ा मुश्किल हो जाता है। जो स्थिति बंधुआ मजदूरों की होती है, वही स्थिति इनकी भी हो जाती है। इन्हे पैसा कम दिया जाता है। काम के समय की तो कोई सीमा नहीं होती, दिन हो, रात हो, इन्हे काम करना पड़ता है। अगर इनके साथ औरतें तथा बच्चे हैं तो इनका शारीरिक शोषण भी होता है। इनको तरह-तरह से पीड़ा पहुंचाई

जाती हैं। अगर वे निकलना भी चाहें तो वहां से नहीं निकल पाते हैं। कोई ऐसा महीना नहीं होता है, जब हमारे पास शिकायतें न आती हों बिहार के संसद हों या दूसरे प्रदेशों के किसी का एक्सिडेंट हो गया तो उसकी कोई देखभाल नहीं करता है, उसका कोई इलाज नहीं होता है। अगर किसी का काम करते-करते मृत्यु हो गई तो उसकी किसी तरह का मुआवजा नहीं मिलता है। यहां तक कि जो फैक्ट्री मालिक होता है, वह दाह-संस्कार करने के लिए भी कोई व्यवस्था नहीं करता है। असंगठित क्षेत्र के मजदूरों की यह स्थिति है। इनके साथ जानवरों की तरह व्यवहार किया जाता है। महोदय, लेबर इंस्पेक्टर होते हैं, मगर जो मजदूर गांव से आते हैं, लेबर इंस्पेक्टर उनकी बात सुनते नहीं हैं। ऐसे में वे कहां जाएंगी कोर्ट में कितने वर्षों तक उनके परिवार के लोगों चक्कर लगाते रहेंगे? मैं कहना चाहता हूँ कि असंगठित क्षेत्र के मजदूरों की बहुत बुरी स्थिति है। मजदूरों में बाल मजदूर भी हैं। मैंने पढ़ा है, 2001 की जनगणना के अनुसार उनकी संख्या सवा करोड़ के आस-पास है। इनमें करीब पचास लाख घरेलु नौकर हैं। इनमें बच्चियां भी हैं और बच्चे भी हैं। वे गांव से ठेकेदारों द्वारा लाए जाते हैं। झारखंड से आदिवासी बच्चियां यहां काम करने के लिए आती हैं। वे बिहार व दूसरे क्षेत्रों से भी आती हैं। बुनाई सेंटर में, ईट भट्टे में भी उनसे काम लिया जाता है। जो खतरानाक कारखाने व उद्योग हैं, उनमें भी इन बच्चों से काम लिया जाता है। कभी-कभी इन्स्पैक्शन होता है तो व पकड़ में भी आते हैं। अखबारों में बड़े-बड़े खबरें छपती हैं, उनको घर भेज दिया जाता है। अगर आप पता करेंगे तो पाएंगे कि कुछ ही महीने के बाद वे फिर से कोई उन्हे लेकर चला गया है। इस तरह हम उनको फैक्ट्री से पकड़कर वापस घर भेजेंगे, यह इसका कोई स्थायी समाधान नहीं है। सरकार का दायित्व है, कर्तव्य है कि इस देश के जो नागरिकों हैं, उनके लिए उसे रोजी-रोटी, कपड़ा-मकान, स्वास्थ्य और शिक्षा की व्यवस्था करें। महोदय, एक बार फिर से श्रम कानून की समीक्षा करनी पड़ेगी। कानून तो पहले से है, राज्यों के भी कानून हैं, मगर एक बार फिर से इसकी समीक्षा करने के बाद हमें मजबूत कानून की आवश्यकता है और उससे भी ज्यादा असवश्यकता उसका इम्प्लीमेंटेशन हो। जो प्रशासनिक व्यवस्था है, राज्यों का कर्तव्य है उन्हे करना है और केन्द्रीय स्तर पर हम जो कर सकते हैं, वह हमें करना है हमें श्रमिक कानून की समीक्षा करनी पड़ेगी कि राज्यों में भी जो न्यूनतम मजदूरी है, वह भी अलग-अलग है केन्द्र सरकार ने एक रेट निश्चित किया है। राज्यों में अलग-अलग सरकारों ने अलग-अलग रेट निश्चित किया है। क्यों नहीं देश के सभी राज्यों में एक समान रेट निश्चित किया जाए। कहीं 44 रूपए कहीं 53 रूपए, कहीं 100 रूपए से ज्यादा। महोदय, सभी राज्यों में एक समान न्यूनतम मजदूरी निश्चित की जाए। श्रम कानून में इस तरह का परिवर्तन होना चाहिए। आप बार-बार मेरी ओर देख रहे हैं। मैं एक बार फिर मंत्री महोदय से इस बात का अनुरोध करना चाहता हूँ कि एक बार फिर से श्रम कानूनों की समीक्षा करें और जो करोड़ों-करोड़ों मजदूर हैं, बाल मजदूर हैं, बच्चियां हैं, महिलाएं हैं, उनके साथ अभी जो न्याय नहीं हो रहा है, उनको न्याय मिले। यह सरकार का कर्तव्य है, दायित्व है। इन्ही शब्दों के साथ मैं आपका धन्यवाद करता हूँ। बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री राम नाथ कोचिन्द) : धन्यवाद भंडारी जी। मुझे देखना तो आपकी ही तरफ था, क्योंकि आप ही बोल रहे थे। यदि मैं आपकी तरफ नहीं देखता, तो आप शिकायत करते। श्री मनोज भट्टाचार्य।

SHRI MANOJ BHATTACHARYA: Think you very much, Sir, for having given me the opportunity.

Sir, at the very outset, I must express my gratitude to my hon. colleague, Shri Chittabrata Majumdar, for raising the discussion on the working of the Labour Ministry.

Sir, in the minds of many, globalisation has become equated with the global application of the so-called Washington consensus, which can be taken as eleven key commitments. Sir, the commitment number four is labour-market flexibility, and the sixth is— I am not going into all the details— weak property rights over human assets, particularly, the skill.

Sir, you are also aware that the world's economy has become more integrated, and, at the same time, more unstable. Sir, today only I could get the Annual Report of the Ministry of Labour and Employment whose working we are discussing now. Even though I enquired about it two days back, but it was not available. It could be made available only today. Sir, it is very interesting, and because the time was very short at our disposal, I could not go through it thoroughly. But, even on the basis of whatever glimpses I could make, I would like to make some observations. First of all, I am sure that the hon. ministers would not take me otherwise that this report is quite shabbily-made. We must take some serious action against the persons responsible for it. I am also pained to hear that the Hindi version of this Report is not available, could not be made available. That is also a point which has been raised by some of the hon. colleagues.

Sir, I will just make certain comments. You are aware, Sir, and the entire House is aware that alongwith the rise in the GDP, the inflation has also gone up. The money value has been eroded, the real wages have been compromised, and it has been compromised very badly. But, very unfortunately, the Minimum Wages Act, 1948 could be amended only in 1986, *i.e.*, long twenty years back. I would like to quote from page No. 46 of the report of the Labour Ministry. I quote, "The Minimum Wages Act, 1948 was last amended—it is their own submission—in the year 1986 and at present, a comprehensive amendment is under consideration of

the Government. As per direction of the Cabinet, draft proposals were circulated on 02.07.2001 to all the State Governments and the Union Territories administrators for obtaining approval of the respective labour Ministers." It was in the month of July, 2001, 2nd July, 2001, and, Sir, we are discussing it today. Today, it is 17th March, 2006. So, Sir, Just imagine what is the condition of labourers in general. That is why, Sir, we say that unfortunately this is a situation where because of the economic policy that is being pursued—earlier it was being pursued vigorously; now also, it is not being pursued less vigorously—the labour is at the receiving end. The labourers are being treated very shabbily, and it is quite evident from the fact that for more than five years, this question could not be settled and the Minimum Wages Act could not be amended. For the poor labourers for whom you shed tears, for whom Governments after Governments shed tears, particularly, for the unorganised sector workers, informal sector workers, the minimum wage could not be revised up till now. Some of my colleagues have raised this issue. I am not going into details. I would just ask the hon Minister, through you, Sir, firstly, when this revision of the Minimum Wages Act is going to take place, and, secondly, when you are going to put a mechanism in place whereby this matter would be properly surveyed and scrutinised and those not paying the minimum wages would be penalised. I ask the hon Labour Ministers, through you, Sir, how many employers have been arrested; how many cases have been instituted against these sorts of employers who forever refuse to pay minimum wages, even though it has not been amended for over twenty years. That is the first point.

[THE VICE-CHAIRMAN (PROF P.J. KURIAN) in the Chair]

Sir, again, in the same report, on page 48, it is stated, "The Payment of Bonus Act, 1965, provides for payment of bonus to the employees of factories and establishments employing twenty or more persons." Now, Sir, I must say, across the board, bonus is being accepted as a deferred wage. The Bonus Act was last amended twenty years back. In the Labour Ministry's Report, in para 5.20, it has been stated that a proposal to amend the Payment of Bonus Act, 1965 so as to enhance the eligibility limit from Rs. 3500 to 7500 per annum, and calculations within the ceiling of 2500 to Rs. 3500 per annum, as per the recommendations of the Second Labour Commission, is under consideration of the Government in consultation with all concerned.

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Now, the problem is that this was last amended, if I remember correctly, in 1994. Thereafter, for a long period of twelve years, the value at which the bonus will be decided has not been revised at all. When is that going to be revised? Once again, I would say that the real value of that money has eroded. It has now gone down. Even if you calculate it on the basis of any ordinary Consumer Price Index, you would see that the value of money has eroded. So, when are you going to amend this Bonus Act properly and increase the ceiling, as also the eligibility? I say this because many of the employers are taking undue advantage of this situation and they are playing foul with the employees.

Sir, it is a fact, as my erudite colleague, Shri Chittabrata Majumdar, has also said, that even the bilateral agreements, where there is a legal binding on the employers, are being flouted at will, and are being trampled at will. Even in the organized sector, there is a tendency in some—I don't say in all—to coerce the workers in the organized sector, who have earned some rights by dint of their sheer struggle, sacrifice and even deaths, to dispense with their right of collective bargaining. They have earned the right of collective bargaining through struggle. But unfortunately, over a period of time, we find that this right of collective bargaining is being dispensed with. Employees' unions, workers unions, are being de-recognized and some of the companies, some of the corporates, both multinational and local, are party to it.

Sir, there is a very interesting reference that I would like to make. There is this company—I am not naming the company—which is one of the big corporate houses in Mumbai. It is one of the big corporate houses in the pharma sector with its head office at Mumbai. In their six-monthly report, they have reported the de-unionisation of certain divisions is a programme of theirs to woo the confidence of the shareholders. They have put the de-unionisation of certain divisions in black and white. What is the result of that de-unionisation? They are saying that they have successfully revamped the divisions, increasing their flexibility and productivity and the strength of this division goes from 350 to 450, and unionised field-force of branded formulations has therefore, decreased from 42 per cent to 16 per cent.

Sir, I can authenticate this; I am carrying this report with me. If the hon Minister so desires, I could give it to him. I shall sign it, authenticate it and give it to you; please, don't worry about that. So, what is the situation?

The situation has aggravated during the rule of the anti-people regime of the National Democratic Alliance coalition. When Shri Sharad Yadav was the Labour Minister, he tried to protect the labour but he failed and then he was shifted from the Labour Ministry. Unfortunately, Sir, that trend is not being reversed. With the installation of the UPA Government, when the people rejected the NDA Government and voted the UPA to power and the National Common Minimum Programme was declared, we expected, some of us expected, even though foolishly, sometimes it appears to me, that something would be done to about and labour would get some advantage. At least, the injuries inflicted on labour across the board during that regime would be corrected and some of the trends would be reversed. But, unfortunately, I am very sorry to submit to you, Sir, that that has not been done. Perhaps the Labour Ministry is continuing to be in slumber. I am just asking the hon. Labour Minister, and he should not take it personally otherwise. When will he kindly wake up from his slumber and take note of the situation? The labourers in this country produce for this country and if they continue to be dealt with so shabbily what will be the fate of this country? This involves a great majority of the nation. When will you take care of the situation and how will you take care of the situation? Would you please come out clearly? The bilateral agreements are being flouted and trampled. The courts have given verdicts in favour of labourers and trade unions, but the management and employers are, at will, flouting the court verdicts. Contempt of court cases are going on. A large number of cases are pending in the High Courts, Supreme Court. I had a question only a few days back where I came to know that millions of court cases are pending in High Courts and the Supreme Court. If you go to the Labour Courts, it is perhaps in billions, and whatever judgements or verdicts these Labour Courts give, the employers are absolutely free today to trample or play with that, and the labourers are at the receiving end. I don't say that jobs have been contractualised, it is not only that, or the casualisation of jobs have taken place. *(Time-bell)* Sir, I will conclude, don't worry. But what is happening now? The organised sector workers are being treated the same way the unorganised sector workers are treated. We promised that we would take care of the unorganised sector workers. We have shed our tears that we shall take care of the unorganised sector workers because 91 per cent of the workers are in the unorganised sector. Instead of taking care of their problems, we are pushing the organised sector to the unorganised

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RAJYA SABHA

sector or we are treating them in the same way as the unorganised sector workers are being treated so long. Sir, I am sure that you will agree with me. Kindly allow me to quote Adam Smith. I do not follow Adam Smith; I follow the Economics of Karl Marx and I am very proud to follow it. I am not quoting Karl Marx; I am quoting Adam Smith to whom you also owe your allegiance. Sir, Adam Smith is telling long back, "A plentiful subsistence increases the bodily strength of the labourers; and the comfortable hope of bettering his conditions and ending his days perhaps in ease and plenty animates him to exert that strength to the utmost." This is being told by Adam Smith. And what Henry Ford is saying, whom this Government is trying to follow very blindly—the American economy, the American way of life? Henry Ford, the master of American development of capitalism is saying, "A low wage of business is always insecure." And, Sir, in this country of ours, this is being practised vigorously. That is why, we say that this is the dispensation of voiceless growth and jobless growth. If I come to the jobless growth, this problem of unemployment is inextricably intertwined with the conditions of labourers. The condition of labourers deteriorates when the unemployment level goes up. What is the unemployment level in the last ten years? I do have the statistics from 1993-94 to 2004. Kindly allow me to quote. I quote, "The unemployment growth has risen from 1993-94 to 2004 in males from 5.6 per cent to 9 per cent in rural areas, and in urban areas, it is 6.7 per cent to 8.1 per cent. In females, it is more dangerous situation. It is 5.6 per cent to 9.3 per cent in rural areas and 10.5 per cent to 11.7 per cent in urban areas." And, the unemployment rates varied sharply across the States. The States, where the wages are higher than in neighbouring ones because of strong bargain or social security provisions such as high minimum wage, had high incidence of unemployment in general. This is a peculiar phenomenon and unless you take care of this, unless you look into this throughly, unless you look into this in totality, perhaps, we are leading ourselves towards a situation where we are only looking at the islands of prosperity and these islands of prosperity will collapse. *(Time-bell)* am just concluding. Sir, I believe that the Labour Department, which the hon. Minister is handling, is the most important Department of this country. Unless this is taken care of, the situation in the country will be very bleak and the Government will not be able to maintain law and order. There will be a situation when the civil war will become imminent. People who have been pushed to the wall, at one point of time, out of

desperation they will retort back, and when they will retort back, nobody will be there to protect this elite class. This elite of the country which is now enjoying the fruits of this so-called globalisation, this so-called neoliberalism, will also be collapsing and the situation will become very bad for this country. So, I shall appeal, through you, Sir, to the Labour Minister to kindly be mindful about the situation, and kindly take care of the situation within the constraints that you have. I will no say that he should be able to overcome all the constraints that he has, that have been imposed on him by these ominous economic policies. But, do try to see, do try to walk an extra mile to protect the interests of the working class of this country. With these words, I conclude. Thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Shri Narayan Singh Kesari-not present. Shri Bashistha Narain Singh.

श्री बशिष्ठ नारायण सिंह (बिहार) : उपसभाध्यक्ष महोदय, आज सदन में एक बहुत ही महत्वपूर्ण मंत्रालय के कार्यों पर चर्चा हो रही है। श्रम और रोजगार मंत्रालय, जिस पर हम चर्चा कर रहे हैं, यह जितना एक महत्वपूर्ण विभाग होता था, उतना ही आज महत्वहीन होता जा रहा है। इसलिए भी इस विभाग पर चर्चा का बड़ा महत्व है कि सरकार के जो मंत्रालय काम कर रहे हैं, उसमें श्रम विभाग की उपयोगिता अब बची है या नहीं बची है। यह एक ऐसा विभाग है, जो उन लोगों की समस्याओं को हल करने जिम्मेवारी लेता है, झोपड़ियों में बसने के लिए विवश है, यह उन लोगों के हितों का सवाल अपने दिमाग में रखते हैं, अपने कानून में रखता है अपने बच्चों के स्वास्थ्य की सुविधा और अपने स्वास्थ्य की सुविधा पैसे के अभाव में अपने तरीके से पूरी नहीं पा सकते हैं। यह मंत्रालय ऐसे लोगों की सुरक्षा की गारंटी लेता है, जो गंदे जल को पीने के लिए और अच्छा पीने का पानी के लिए आज भी विवश हैं, जिनके पास अपने आवास नहीं हैं, जिनकी तरह-तरह की समस्याएं हैं।

महोदय, अभी हमारे एक मित्र कह रहे थे कि ऑर्गेनाइज्ड सेक्टर में 7 परसेंट और अनऑर्गेनाइज्ड सेक्टर में टोटल 37 करोड़ लेबर फोर्स इस देश में हैं। उनके लिए कानून बने, लेकिन उनके लिए आज भी रात में आसमान ही उनकी शैया होती है, वहीं उनके लिए दीवार और छत का काम करती हैं। उनके लिए देश में किस ढंग के कानून बनेंगे?

महोदय, अब तो समीक्षा का सवाल यह है कि आज इन श्रम कानूनों पर चर्चा ही की जा रही है? श्रम कानूनों पर चर्चा इसलिए इस देश में की जा रही है कि बाजारवाद का, उदारवाद का, वैश्वीकरण का असर भारत की आर्थिक स्थिति पर पड़ा है और पड़ना स्वाभाविक ही है। उत्पादन

अधिक से अधिक बढ़े, पूंजी अधिक से अधिक इस देश में आए, इस पर किसी को मतभेद नहीं हो सकता, लेकिन उत्पादन अधिक हो और बेरोजगार भी उसी अनुपात में बड़े पैमाने पर बढ़ते चले जाएं और बेरोजगारों की संख्या दिन-प्रतिदिन गांवों से शहरों में आती जाए, तो इससे देश में एक बड़ी समस्या पैदा हो सकती है। हमारे एक मित्र ने ठीक ही कहा कि बाद में इससे कानून हैं, उनकी समीक्षा के लिए श्रम आयोग बैठाया गया और श्रम आयोग ने अपनी संस्तुतियां, रिक्मेंडेशन भी सरकार को दे दी। रिक्मेंडेंशंस दिए हुए भी काफी समय हो गया, लेकिन आज तक सरकार किसी निर्णय पर नहीं पहुंच सकी। हैं। सरकार ने दावा जरूर किया, सरकार ने प्रयास का संकेत जरूर दिया, सरकार ने मश्विरा करने का भी संकेत दिया, लेकिन इस दिशा में जो प्रगति होनी चाहिए थी, वह नहीं हो पाई। तो कानून कैसे बने, बराबर इस बात की चर्चा हो रही है और हमको लगता है कि हमारे मार्क्सिस्ट मित्र इस पर जरूर चर्चा कर रहे होंगे कि चाइन के आधार पर हमारे लोगों यहा लेबर एक्ट का निर्णय किया जाए और वह एक आधार बन सकता है। आज भारत में बहुत जगहों पर यह चर्चा चल रही है। चइना भी एक बड़ा देश है और भारत भी एक बड़ा देश है, लेकिन चइना से बड़ा लेबर मार्किट यदि कोई है तो वह भारत है। इसलिए कि वहां एक ढंग से रेगुलेटरी सोसाइटी काम कर रही है और भारत में डेमोक्रेटिक सोसाइटी है। इसलिए कि वहां एक ढंग से पर भी गहनता से विचार करना पड़ेगा कि हमारे यहां के श्रम कानून वर्तमान परिस्थितियों में किस ढंग एम्प्लॉयर को भी चेक करने का काम करें और एम्प्लाइज के लिए भी मापदंड स्थापित करने का काम करें ताकि एम्प्लाइज के कई सवाल होता है, जनके लिए श्रम कानून बने हैं-तालाबंदी किस स्थिति में हो, छंटनी किस स्थिति में हो, और लोगों को कम्पन्सेशन कैसे दिया जाए, कितनी पहले उनको सूचना दी जाए, तालाबंदी से पहले क्या नियम हों, ये सभी सवाल अभी विचार के स्तर पर चल रहे हैं, लेकिन सबसे महत्वपूर्ण सवाल यह है कि बाजारवाद और वैश्वीकरण की संस्कृति

जो आज इस देश में चल रही है, यदि उसको हमारे देश की समस्याओं के अनुकूल फॉलो किया जाए, उसका अनुकरण किया जाए तो वह कभी भी अनुकूल नहीं हो सकती। बाजारवाद एम्प्लायर के दिमाग में मुनाफे की प्रवृत्ति पैदा करता है और एम्प्लायर के दिमाग में पुंजी बढ़ाने की प्रवृत्ति होती ही है, लेकिन यदि एम्प्लाइज की सुरक्षा की गारंटी सरकार को देनी है, श्रम मंत्री बैठे हुए हैं, सरकार की नीयत इस विभाग को किस ढंग से चलाने की है, उन्हें इसे बताना चाहिए और इस पर श्रम मंत्रालय की क्षमता काफी निर्भर करती है। जो शरीर दंतविहीन हो जाए, उसे खाने में काफी दिक्कत होती है। यह विभाग भी दंतविहीन होता चला जा रहा है और यदि कोई विभाग दंतविहीन होता जाए, तो उससे मुल्क में आगे एक बड़ी समस्या पैदा हो सकती है। इसलिए इस ओर ध्यान दिया जाना चाहिए।

महोदय, पहले कई कानून ऐसे बने हैं, जो अभी तक कानून नहीं हुए हैं। मैं इस बारे में एक कानून की चर्चा करना चाहता हूँ और मुझे लगता है कि इस सदन में उस पर चर्चा होनी चाहिए, वह है प्रवासी मजदूरों का कानून। एक क्षेत्र से दूसरे राज्यों में काफी संख्या में मजदूर जा रहे हैं। क्या इन्हें कानून का संरक्षण मिल रहा है? वहाँ जाकर के यदि इनके ऊपर दमन हो जाए, तो क्या यह सब उनको मिल रहा है? महोदय, मैं इसका एक प्रमाण देना चाहता हूँ क्योंकि उसमें मुझे भय लेने का मौका था। पंजाब में जब बेअंत सिंह मुख्य मंत्री थे तो मैं भी बिहार सरकार में मंत्री था। उन दिनों बिहार के 25 मजदूरों की हत्या लुधियाना के पास हो गई थी। मैं उन जगहों पर गया था, जहाँ पर ये 25 मजदूर तीन जगहों में मारे गए थे तथा उन मृत मजदूरों के परिकरों के बाकी सदस्यों तथा जो बच्चे थे, उनसे भेंट करने के लिए, जो और बिहारी मजदूर बचे थे, उनको सांत्वना देने के लिए। वहाँ पर मजदूरों की क्या हालत है, इसका भी मैं मुआयना करने गया था और उस समय मैंने देखा कि मजदूर काफी भयभीत थे। उनको देखने के बाद मैं बेअंत सिंह जी के पास गया और इस सदन में मैं इस घटना का उल्लेख कुछ खास कारणों से कर रहा हूँ। बेअंत सिंह जी से मैंने आग्रह किया कि फिर आगे पंजाब में बिहार से मजदूरों को आने में बहुत दिक्कतें हो सकती हैं, क्योंकि यहाँ पर भय और आतंक का वातावरण बन गया है, इसलिए आपको कुछ करना चाहिए। प्रवासी मजदूरों के लिए कुछ अपने कानून में ऐसे संशोधन तथा कुछ ऐसा माहौल पैदा करना चाहिए कि पंजाब की जो हरियाली बनी हुई है वह हरियाली बनी रहे, इसकी ओर प्रयास करना चाहिए। उन्होंने मुझसे कहा कि आपका क्या सुझाव है? मैंने उनको कोई सुझाव दिए थे। उनको दफ्तर का सुझाव मैंने दिया था कि यदि ये मजदूर यहाँ आए तो इनके लिए कोई मॉनिटरिंग सिस्टम आपके राज्य में हो जाए, प्रवासी मजदूरों के वेलफेयर के लिए स्कीम हो जाए और मैंने एक आग्रह बेअंत सिंह जी से यह कियर था कि इन मजदूरों को एक-एक लाख रूपए तत्काल आप भिजवाने का काम करें। मुझे खुशी हो रही है इस बात को कहने के लिए कि बेअंत सिंह जी ने एक-एक लाख रूपए 25 मृत मजदूरों के आश्रितों को तत्काल तीन महीने के अंदर भिजवाने का काम किया। यह हर राज्य में एक प्रवासी मजदूरों के साथ न्याय की बात हमने उस समय देखी थी। महोदय, आज जरूरत है एम्प्लोयर्स एसोसिएशन साथ ही साथ एच.एम.एस. हो, बी.एम.एस. हो, सीटू हो, एटक हो, ट्रेड यूनियन(व्यवधान)..... सर, दो-तीन मिनट का समय और लेंगे। इन तमाम लोगों की बैठक सरकार अलग करें।

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Please conclude now.
Your time is over.

श्री वाशिष्ठ नारायण सिंह : महोदय, श्रम मंत्रालय इन लोगों की बैठक बुलाती। लेकिन ऐसी बैठकें अब राज्यवार हों और राज्यों के इन संगठन के लोगों से बातें की जाएं, छोटी ट्रेड यूनियन के

लोगों से बात की जाए, सभी सरकारों से सिफारिशें मांगी जाएं और तब मंत्रालय श्रम कानूनों को प्रभावकारी बनाने का निर्णय ले तो श्रमिकों के हित में अच्छा काम हो सकता है, इण्डस्ट्रियल एक्ट व अन्य सारे एक्ट अब बहुत ही महत्वहीन होते जा रहे हैं। इतना ही कह करके चुंकी समय कम है, मैं अपनी बात समाप्त करता हूँ।

THE VICE-CHAIRMAN PROF. P.J. KURIAN: Thank you, Bashishta Narainji. Shri Abu Asim Azmi, please remember, your time is only ten minutes. You will have to conclude within that.

श्री अबू आसिम आजमी (उत्तर प्रदेश) : सर, मैं बहुत आभारी हूँ कि मुझे बहुत ही इंपोर्टेंट मैटर-लेबर एम्प्लॉयमेंट मिनिस्ट्री के कार्यक्रम पर चर्चा में हिस्सा लेने का मौका मिला। रेलवे की भर्ती के बारे में आज सुबह मेरा एक स्पेशल क्वेश्चन था। जब मैंने मंत्री जी से पूछा कि आपको कितने लोगों की रिक्रूट करना था, तो उन्होंने आठ हजार तीन सौ समर्थिंग बताया तथा उन्नीस लाख एप्लीकेशंस आई थी। इससे पहले 17 लाख की रिक्रूटमेंट थी, जिसके बदले 75 लाख एप्लीकेशंस आई थीं। अभी 19 लाख एप्लीकेशंस आई और आदमी रिक्रूट करने हैं आठ हजार तीन सौ। हमें अफसोस है कि आज तरक्की के जमाने में हम बहुत आगे चले गए हैं लेकिन आज कितने लोग परेशान हैं। मैं आज सुबह ही गल्फ से लौटकर आया हूँ। मैंने लोगों की हालत देखी है, बेचारे लोग जो यहां से **Embroidery** कपड़ा बनाकर यहां से एक्सपोर्ट कर रहे थे, उस कपड़े की मजदूरी उस **Embroidery** की मजदूरी जितनी होती थी, उतने पैसे में कपड़ा और **Embroidery** दोनों इम्पोर्ट हो रहा है। मैंने शूज का बाजार देखा, मोची बेकार हो गया है, मोची के पास काम नहीं है क्योंकि जूते सस्ते आ रहे हैं। मजदूर बेकार होता जा रहा है। मैंने अभी फर्नीचर का काम देखा, बढ़ाई के पास काम नहीं है, सारे फर्नीचर इम्पोर्ट हो रहे हैं। पावरलूम के अंदर, दो पावरलूम को एक आदमी चलाता था, लेकिन मशीनें आ जाने के कारण, जहां 100 आदमी काम करने चाहिए, वहां पर 4 आदमी काम कर रहे हैं, पूरा लेंबर बेकार होता जा रहा है। आज श्रम और रोजगार मंत्रालय के कार्यक्रम पर चर्चा हो रही है, तो यह बहुत ही जरूरी है कि जो हमारे मजदूर बेकार हो रहे हैं, ये कहां जायेंगे? दुनिया की सारी चीजें हम अपने देश में इम्पोर्ट कर रहे हैं। हमें इस बात पर बहुत जोर देना है कि जब दुनिया का सामान इस देश में आ सकता है, तो हमारे देश का मजदूर भी पूरी दुनिया में जाना चाहिए। सर, यह बहुत जरूरी चीज है। यह सरकार सभी को नौकरी तो नहीं दे सकती। पिछली सरकार ने कहा था कि हर साल एक करोड़ लोगों को नौकरी देंगे, लेकिन वह सरकार कुछ नहीं कर सकी। यह सरकार राष्ट्रीय ग्रामीण रोजगार गारंटी स्कीम लेकर आई है कि एक परिवार में एक आदमी को 60 रुपये के हिसाब से 100 दिन का काम मिलेगा, अगर परिवार में पांच आदमी हों, तो झगड़ा शुरू हो जायेगा और कुल 6000 रुपये मिलेगा। मैं यह बात कहना चाहता हूँ कि जब सरकार नौकरी नहीं दे सकती, इसका

कोई रास्ता नहीं निकल रहा है, तो जो लोग बाहर जाना चाहते हैं, उन पर सरकार क्यों रोक लगा रही है? सरकार जब नौकरी नहीं दे सकती है, तो जो लोग किसी भी तरीके से बाहर जाना चाहते हैं, उनको बाहर जाने के लिए सरकार को ज्यादा से ज्यादा फैसलिटी देनी चाहिए, न कि उस पर रोक लगानी चाहिए। मैं इस ट्रेड को बहुत अच्छी तरह से जानता हूँ। एक्सपोर्टर को तो कहीं न कहीं ऐप्रिसिएट किया जाता है, परन्तु लोग बाहर जाते हैं..... मैं अभी नमाज पढ़ने के लिए गया था और टी.वी.के सामने बैठा था, तो 52 साल की महिला के साथ एक व्यापारी ने रेप किया, अभी टी.वी. पर दिखाया जा रहा था कि मुम्बई में गैंग रेप हो गया है। उस मुल्क में 35 साल से ज्यादा उम्र की गरीब औरतें बेचारी जो नौकरी करने जाना चाहती हैं, गल्फ कंट्री में, जहां रेप के मामले में फंसी की सजा दी जाती है, हर जुमा के दिन, हर फ्राइडे के दिन मस्जिद के सामने जाकर देख लो जद्दा और रियाद के अंदर फांसी दी जाती है, क्या वजह है कि इसने किसी औरत के साथ रेप कर दिया है। हमारे मुल्क में इसके बारे में चर्चा चल रही है, लेकिन अभी तक फैसला नहीं हो पाया है। मैं आपको अभी मुम्बई का किस्सा बता देता हूँ। उस मुम्बई को, जिसे हम शंघाई बनाना चाहते हैं, मुम्बई शहर के अंदर भिवंडी इलाके में पिछले दिनों एक औरत का हर्बैंड जो उसे डायवर्स देकर चला गया, उसके दो छोटे बच्चे हैं., वह डम्पिंग ग्राउंड में, जहां पर म्युनिसिपिलिटी कचरा फेंकती है, वह औरत अपने दो बच्चों को लेकर सुबह शाम तक कचरा बीनती थी। एक दिन उसके छोटे बच्चे को कुत्ते ने खा लिया, उसका बच्चा मर गया। वह कचार चुनती थी, तो उसके साथ में बच्चा रहता था और उसी तरह की औरतें को जब बाहर भेजना चाहते हैं, तो सरकार कहती है कि नहीं, वहां तो उनके साथ जुल्म और ज्यादाती हो रही है। उन्हें बाहर नहीं जाने दिया जायेगा, बिल्कुल अन्याय हो रहा है। इस पर चर्चा होनी चाहिए कि जो लोग बाहर जाकर अपनी रोजी-रोटी कमाना चाहते हैं, मैं यह भी गारंटी देना चाहता हूँ, पूरे हाउस को बताना चाहता हूँ कि कोई रुकता नहीं है, सब जाते हैं। मैंने कल ही जाकर गल्फ में देखा है। हम लोगों ने इराक जाने पर पाबंदी लगा दी है, लेकिन पूरे के पूरे जा रहे हैं, इल्लीगल तरीके से जा रहे हैं, पैसे देकर जा रहे हैं, सब रिश्वत देकर जा रहे हैं। जो जाने वाला बेचारा है, वही मार खा रहा है, उसी को तकलीफ हो रही है, जाने वाले पर ही सारा बर्डन पड़ रहा है जो रिक्लूट एजेंट भेजते हैं, उन्हें रोजाना चैक किया जा रहा है, परन्तु मैं पूछना चाहता हूँ कि क्या किसी भी सरकारी महकमे में नौकरी लेने के लिए पैसा नहीं देना पड़ता है? रिश्वत देनी पड़ती है, बिना रिश्वत के कुछ नहीं हो रहा है। अभी मुम्बई के अंदर पुलिस ने फायरिंग में एक आदमी को मार दिया, उसके बच्चे को नौकरी देने की बात हुई। मंत्री ने लिखकर लेटर दिया, म्युनिसिपिलिटी में जा-जाकर थक गया, तो आफीसर ने कहा देख-किसी मंत्री को लेटर आ, चलने वाला नहीं है, सिर्फ ड्राइवर की नौकरी थी, 60 हजारन रूपया देगा, तो नौकरी मिलेगी, नहीं तो कोई लेटर यहां चलने वाला नहीं है। पुलिस की नौकरी में दो लाख, तीन लाख रूपया, चाहे कोई माने या नहीं माने, परन्तु यह प्रेक्टीकल हो रहा है, इस मुल्क में जनसंख्या बढ़ रही है? पॉपुलेशन की प्रॉब्लम हो रही है, एक आदमी जो अपने

बाल-बच्चों को छोड़कर जा रहा है और जाने के बाद 100 रुपया कमाता है, तो 101 रुपया भेजने की पूरी कोशिश करता है कि मैं कैसे पूरा का पूरा अपने गांव में भेज दूं, अपने मुल्क में भेज दूं। उसको रोकने की पूरी कोशिश की जा रही है। बड़े-बड़े इमीग्रेशन के ऑफिसेज खोल दिये गये हैं, सब जगह भ्रष्टाचार हो रहा है। जो इंजीनियर्स और डॉक्टर्स हैं, जो इस देश की तरक्की में बहुत बड़ा रोल अदा कर सकते हैं, उन्हें कोई नहीं रोकता है। उनका वीजा आया, एग्नीमेंट हुआ और वे सीधा एयरपोर्ट पर चले गए और फिर बाहर चले जाते हैं, उन्हें कोई नहीं रोकता है। किंतु वह बेचारा मजदूर जो भूखा मर रहा है-हजारों लोग महाराष्ट्र में भूख से मर गए, उनके पास खाने को कुछ नहीं था-बीमारी से मर रहा है, जो अपनी रोजी-रोटी कमा सकता है, उसके लिए मैं मंत्री जी और इस मंत्रालय से यह कहना चाहता हूं कि इस मंत्रालय को अनएम्प्लॉयमेंट को दूर करने के लिए एक बहुत बड़ा रोल अदा करना चाहिए। सर, इसके ऊपर बहुत से लोगों ने चर्चा की-जो लोग इस देश में से नौकरी के लिए फॉरेन में जा रहे हैं, उसके संबंध में मैं यह कहना चाहता हूं और पूरे हाउस को कॉफीडेंस में लेना चाहता हूं कि इसके ऊपर चर्चा होनी चाहिए। मेरे पास इस संबंध में फिगर्स हैं। कहा जाता है कि जो लोग जाते हैं, उनको तकलीफ होती है। एक हजार आदमियों में से एक आदमी की शिकायत आती है, 999 आदमी आराम से रहते हैं, लेकिन एक आदमी की शिकायत आने पर ऐसा भूचाल सा आ जाता है कि हमारे देशवासियों के साथ बहुत बड़ा जुल्म हो रहा है। यहां रोजलोग मारे जा रहे हैं, किडनैप किए जा रहे हैं, खाने को कुछ नहीं मिल रहा है-सारे जहां से अच्छा हिन्दोसत हमारा, रहने को घर नहीं है, सारा जहां हमारा। इसलिए मैं कहना चाहता हूं कि अगर आप लोगों को बाहर जाने देंगे तो एम्प्लायमेंट की बहुत बड़ी दुश्वारी खत्म हो जाएगी। जिस आदमी को पांच सौ, हजार रुपए की नौकरी यहां नहीं मिलती, वह पांच से दस हजार रुपए आराम से वहां कमा लेता है।

दूसरी बात फॉरेन करेंसी के बारे में कहना चाहता हूं। मेरे पास यहां पर 2001-02 के आंकड़े यहां पर हैं। 13 बिलियन अमेरिका डॉलर के बराबर फॉरेन करेंसी बाहर से आयी। वे लोग, जो अपने बाल-बच्चों को छोड़कर जाते हैं-मैंने जैसा पहले कहा कि सौ रुपया कमाते हैं तो 101 रुपए भेजने की पूरी कोशिश करते हैं। परन्तु जब वे लोग बेचारे अपने देश में आते हैं, तब उन्हें कोई सहूलियत नहीं मिलती और ऐसा समझा जाता है कि जैसे वे कुछ लूटकर ला रहे हैं और एयरपोर्ट पर घुसते ही उन्हें सब तरफ से परेशान किया जाता है। महोदय, हमारे महाराष्ट्र के मंत्री, श्री प्रफुल्ल पटेल जी यहां पर बैठे हैं, मैं थोड़ा सा इनका ध्यान भी इस आरे दिलाना चाहता हूं-यह इसी से कनेक्टिड है। कल ही मुझे वहां पर एक डेलीगेशन मिला और उन्होंने बताया कि साहब, वह मजदूर, जो बेचारा वहां जाकर कमा रहा है-जब बाल-बच्चों की छुट्टी होती है, स्कूल बंद होती है, स्कूल बंद होते हैं, तब वह वहां जाकर एक महीने की छुट्टी पर आना चाहता है। उस समय, शहरजहां से यहां आने का इंडियन एयरलाइन्स का किराया 1700 दिरहाम होता है, वह 2100 दिरहाम हो जाता है यानी जैसे ही छुट्टियां हुईं, उवह बढ़कर 2100 हो जाता है। अब वह बेचारा क्या करें? आप सब्सिडी देकर किराया कम करने के बजाय उसका किराया बढ़ा देते हैं। इसी तरह पाकिस्तान से यहां आने के

लिए 450 दिस्लम, सात-आठ हजार रिटर्न किराया लिया जाता हैं। इसलिए मैं कहना चाहता हूँ कि जो बेचारा मजदूर जाकर अपने खून-पसीने की कमाई करता हैं, उससे इम्प्लॉयमेंट का बहुत बड़ा काम हो रहा हैं, पाफूलेशन की बहुत बढ़ी बॉंदरेशन खत्म हो रही हैं, फॉरेन करेंसी बहुत बड़ी मात्रा में इस देश को आती हैं, इन सारी बातों को मद्देनजर रखते हुए, मैं कहना चाहता हूँ कि जो इंडियन एम्बेसीज उधर हैं-खास तौर से मैं गल्फ कंट्रीज की बात कर रहा हूँ-वे बैठकर सिर्फ तमाशा देखती हैं। उसमें आप लेबर डिपार्टमेंट को चुस्त कीजिए। कोई भी मजदूर जाता हैं, वहां उसे तकलीफ होती हैं तो उसे एम्प्लाइज और एम्प्लॉयर के बीच बैठकर सेटलमेंट करें। यह करने के बजाय, जब कोई मजदूर चला जाता हैं, उस बेचारे को स्पॉन्सर के यहां जाने के लिए एड्रेस नहीं मिलता, तब किसने भेजा, कौन सी रिक्रूटिंग एजेंसी हैं, उसको ब्लैकलिस्ट करके तमाशा देखते हैं और उसके बाद जब लाख-दो लाख रिश्वत दे दी जाती हैं तो ब्लैकलिस्ट हट जाता हैं। यह तमाशा हो रहा हैं, आज की बात हैं। सर, आज कह रहे हैं। कि जो पढ़े-लिखे लोग हैं, तो स्किल्ड वर्कर हैं, उनका एग्रीमेंट वहां से ब्लैक आ जाएगा, सिर्फ साइन किया हुआ चलेगा लेकिन लेबर बेचात, जिसकी रोजी-रोटी का कोई बंदोबस्त नहीं हैं, उसका एग्रीमेंट इंडियन एम्बेसी से अटेस्ट होकर आना चाहिए। आप कितना भी अटेस्ट कर के लाएं, उसका कोई फायदा नहीं हैं, प्रैक्टिकली उसका कोई यूज नहीं होता हैं। मैं तीस साल से इस काम को, इस बिजनेस को अच्छी तरह से जानता हूँ। इसलिए मैं बड़ी नम्रता के साथ कहना चाहता हूँ कि आपको मिनिस्टरी लोगों को बाहर जाने के लिए आसामी कर दें। उन्हें कम से कम पासपोर्ट दिया जाएं, एक हफ्ते में पासपोर्ट दिया जाए। अगर किसी पर केस है तो उसको पासपोर्ट नहीं दिया जाता। मैं कहता चाहता हूँ कि जब वह जाएगा और उसके ऊपर केस हैं, तब कम्प्यूटर में नाम आ जाता हैं, उस समय उसको एयरपोर्ट पर रोक दीजिए। मेरा तो यह मानना हैं कि जिन पर छोटे-छोटे केस हैं सबको बाहर भगा दो, जाने दो सबको बाहर, वह वहां यहां रहकर क्या करेगा, जेल में जाएगा, खाना भी खाएगा(व्यवधान)...

THE VICE CHAIRMAN (PROF.P.J. KURIAN): Azmiji: Please conclude.

श्री अबू आसिम आजमी : सर, मैं खत्म कर रहा हूँ। और कोई सजा होने वाली नहीं हैं। दस साल तक, वकील साहब, जज साहब मेहनत कर रहे हैं और उसके बाद अगर सजा हो भी गयी तो जेल में जाकर हमारा ही खाएगा। उसको सजा के तौर पर बाहर भेज दो। वहां जाने के बाद वहां से देश में वह पैसे ही भेजेगा मंत्री जी, मैं कहना चाहता हूँ कि यह बहुत ही सीरियस मैटर हैं। लाखों लोग इस देश से जा सकते हैं जो सरकार नहीं कर सकती, रिक्रूटिंग एजेंट्स जाकर, एम्प्लॉयर्स से कॉन्टेक्ट करके लोगों को भेजने का काम कर रहे हैं। आप उनको मदद करने का काम कीलिए और साथ-साथ जहां भी किसी कम्पनी में एम्प्लाइ और एम्प्लॉयर की प्रब्लम होती हैं उस स्थिति में यहां तो एजेंसीज हैं, उनको वीसा दीजिए। उनकी रिसपांसिबिलिटी हैं कि वहां

جاकर उसका समाधान करके आएंगे। इन्ही बातों के साथ, कि आप इस बात पर ध्यान देंगे और फॉरेन एम्ब्लॉयमेंट के लिए आप और दरवाजें खोलेंगे तथा दूसरी कंट्री में जाकर उनके फॉरेन मिनिस्टर से, वहां मिनिस्टर से डिसकशन करेंगे। हमारे देश के बहुत से लोग, 6-8 लाख लोग हर जाते हैं। उसमें बढ़ोतरी करिए, इससे बहुत बड़ी बेरोजगारी समस्या खम्म होगी। इसी के साथ मैं आयकर शुक्रिया अदा करता हूँ कि आपने मुझे बोलने का मौका दिया।

श्री ابو عاصم اعظمی "اتر پردیش": سر، میں بہت آہاری ہوں کہ مجھے بہت ہی امپورٹینٹ میٹر لیبر اینڈ ایمپلائمنٹ منسٹری کے کارٹیکن پر چرچا میں مجھے حصہ لینے کا موقع ملا۔ آج صبح میرا ایک اسپیشل کوئٹن تھاریلوے کی بھرتی کے بارے میں۔ جب میں نے منتری جی سے پوچھا کہ آپ کو کتنے لوگوں کو ریکروٹ کرنا تھا تو انہوں نے آٹھ ہزار تین سو سمٹھنگ بتایا اور انیس لاکھ ایپلی کیشنز آئی تھیں۔ اس سے پہلے سترہ لاکھ کی ریکروٹمنٹ تھی، جس کے بدلے ۷۵ لاکھ ایپلی کیشنز آئی تھیں۔ ابھی ۱۹ لاکھ ایپلی کیشنز آئیں اور آدمی ریکروٹ کرنے میں آٹھ ہزار تین سو۔ تو ہمیں افسوس ہے کہ آج اس ترقی کے زمانے میں ہم بہت آگے چلے گئے ہیں لیکن آج کتنے لوگ پریشان ہیں۔ میں آج صبح ہی گلف سے لوٹ کر آیا ہوں۔ میں نے لوگوں کی حالت دیکھی ہے، بیچارے لوگ جو یہاں سے امبرائڈری، کپڑا بنا کر یہاں سے ایکسپورٹ کر رہے تھے، اس کپڑے کی ضروری، اس ایمبرائڈری کی مزدوری جتنی ہوتی تھی، اتنے پیسے میں کپڑا اور ایمبرائڈری دونوں ایکسپورٹ پوریا ہے۔ میں نے شوڑا بازار دیکھا، موچی بیکار ہو گیا ہے، موچی کے پاس کام نہیں ہے کیوں کہ جو تے سستے آرہے ہیں۔ مزدور بیکار ہوتا جا رہا ہے۔ میں نے ابھی فرنیچر کا کام دیکھا، بڑھئی کے پاس کام نہیں ہے، سارے فرنیچر امپورٹ ہو رہے ہیں۔ پاور لوم کے اندر، دو پاور لوم کو ایک آدمی چلاتا تھا، لیکن مشینیں آجانے کے کارن، جہاں ۱۰۰ آدمی کام کرنے چاہئیں، وہاں پر ۴ آدمی کام کر رہے ہیں، پورالیبر بیکار ہوتا جا رہا ہے۔ آج شرم اور روزگار منتزالیہ کے کارٹیکن پر چرچا ہو رہی ہے، تو یہ بہت ہی ضروری ہے کہ جو ہمارے مزدور بیکار ہو رہے ہیں، یہ کہاں جائیں گے؟ دنیا کی ساری چیزیں ہم اپنے دیش میں امپورٹ کر رہے ہیں۔ ہمیں اس بات پر بہت زور دینا ہے کہ جب دنیا کا سامان اس دیش میں آسکتا ہے، تو ہمارے دیش کا

مزدور بھی پوری دنیا میں جانا چاہئے، سر؛ یہ بہت ضروری چیز ہے۔ یہ سرکار سبھی کو نوکری تو نہیں دے سکتی ہے۔ پچھلی سرکار نے کہا تھا کہ ہر سال ایک کروڑ لوگوں کو نوکری دیں گے، لیکن وہ سرکار کچھ نہیں کر سکی۔ یہ سرکار راشٹریہ گرامین روزگار گارنٹی اسکیم لے کر آئی ہے کہ ایک پریوار میں ایک آدمی کو ۶۰ روپے کے حساب سے ۱۰۰ دن کام ملے گا، اگر پریوار میں پانچ آدمی ہوں، تو جھگڑا شروع ہو جائے گا اور کال ۶۰۰۰ روپے ملے گا۔ میں یہ بات کہنا چاہتا ہوں کہ جب سرکار نوکری نہیں دے سکتی، اس کا کوئی راستہ نہیں نکل رہا ہے، تو جو لوگ باہر جانا چاہتے ہیں، ان پر سرکار کیوں روک لگا رہی ہے؟ سرکار جب نوکری نہیں دے سکتی ہے، تو جو لوگ کسی بھی طبقے سے باہر جانا چاہتے ہیں، ان کو باہر جانے کے لئے سرکار کو زیادہ سے زیادہ فیسلٹی دینی چاہئے، نہ کہ اس پر روک لگائی چاہئے۔ میں اس ٹریڈ کو بہت اچھی طرح سے جانتا ہوں۔ ایکسپورٹرز کو کہیں نہ کہیں ایپرٹنٹ کیا جاتا ہے، لیکن جو لوگ باہر جاتے ہیں.... میں ابھی نماز پڑھنے کے لئے گیا تھا اور ٹی۔دی۔ کے سامنے بیٹھے تھا، جو ۵۲ سال کی مہیلا کے ساتھ ایک ویاپاری نے ریپ کیا، ابھی ٹی۔بی۔ پر دکھایا جا رہا تھا کہ ممبئی میں گینگ ریپ ہو گیا ہے اس ملک میں ۳۵ سال سے زیادہ عمر کی غریب عورتیں بیچاری جو نوکری کرنے جانا چاہتی ہیں، گلف کنٹری میں، جہاں ریپ کے معاملے میں پھانسی کی سزا دی جاتی ہے، ہر جمعہ کے دن، ہر فرائی ڈے کے دن مسجد کے سامنے جا کر دیکھ لو، جدہ اور ریاض کے اندر پھانسی دی جاتی ہے، کیا وجہ ہے کہ اس نے کسی عورت کے ساتھ ریپ کر دیا ہے۔ ہمارے ملک میں اس کے بارے میں چرچا چل رہی ہے، لیکن ابھی تک فیصلہ نہیں ہو پایا ہے۔ میں آپ کو ابھی ممبئی کا قصہ بتا دیتا ہوں۔ اس ممبئی کو، جسے ہم شنگھائی بنانا چاہتے ہیں، ممبئی شہر کے اندر بھونڈی علاقے میں پچھلے دنوں ایک عورت کا بسببند جو اسے ڈائیبورس دے کر چلا گیا، اس کے دو چھوٹے بچے ہیں، وہ ڈمپنگ گراؤنڈ میں، جہاں پر میونسپلٹی کچرا پھینکتی ہے، وہ عورت اپنے دو بچوں کو لے صبح سے شام تک کچرا بینتی تھی۔ ایک دن اس کے چھوٹے بچے کو کتے نے کھالیا، اس کا بچہ مر گیا۔ وہ کچرا چنتی تھی، تو اس کے ساتھ میں بچہ رہتا تھا اور اسی طرح کی عورتوں کو جب باہر بھیجنا چاہتے ہیں،

تو سرکار کہتی ہے کہ نہیں، وہاں تو ان کے ساتھ ظلم اور زیادتی ہو رہی ہے۔ انہیں باہر نہیں جانے دیا جائے گا، بالکل انہیں پورے پورے ہاؤس کو بتانا چاہتا ہوں، پورے ہاؤس کو بتانا چاہتا ہوں کہ کوئی رکتا نہیں ہے، سب جاتے ہیں۔ میں نے کل ہی جا کر ملک میں دیکھا ہے۔ ہم لوگوں نے عراق جانے پر پابندی لگادی ہے، لیکن پورے کے پورے جا رہے ہیں، الیگل طہنٹے سے جا رہے ہیں، پیسے دے کر جا رہے ہیں، سب رشوت دے کر جا رہے ہیں۔ جو جانے والا بیچارہ ہے، وہ مار کھا رہا ہے، اسی کو تکلیف ہو رہی ہے، جانے والے پر ہی سارا برڈن پڑ رہا ہے۔ جو ریکروٹ ایجنٹ بھیجتے ہیں، انہیں روزانہ چیک کیا جا رہا ہے، لیکن میں پوچھنا چاہتا ہوں کہ کسی بھی سرکاری محکمے میں نوکری لینے کے لئے پیسے نہیں دینا پڑتا ہے؟ رشوت دینی پڑتی ہے، بنا رشوت کے کچھ نہیں ہو رہا ہے۔ ابھی ممبئی کے اندر پولیس نے فائرنگ میں ایک آدمی کو مار دیا، اس کے بچے کو نوکری چھیننے کے بارے میں بات ہوئی۔ منتری نے لکھ کر لیٹر دیا، میونسپلٹی میں جا جا کر تھک گیا، تو آفیسر نے کہا 'دیکھ، کسی منتری کالیٹر لے کر آ، چلنے والا نہیں ہے، صرف ڈرائیور کی نوکری کری تھی، ۶۰ ہزار روپیہ دے گا، تو نوکری ملے گی، نہیں تو کوئی لیٹر یہاں چلنے والا نہیں ہے۔ پولیس کی نوکری میں دو لاکھ، تین لاکھ روپیہ، چاہے کوئی مانے یا نہ مانے، لیکن یہ پر یکتیکل ہو رہا ہے۔ اس ملک میں آبادی بڑھ رہی ہے، پاپولیشن کی پرابلم ہو رہی ہے، ایک آدمی جو اپنے بال بچوں کو چھوڑ کر جا رہا ہے اور جانے کے بعد ۱۰۰ روپیہ کماتا ہے، تو ۱۰۰ بھینجنے کی پوری کوشش کرتا ہے کہ میں کیسے پورا کا پورا پیسے اپنے گ ڈن میں بھیج دوں، اپنے ملک میں بھیج دوں۔ اس کو روکنے کی کوشش کی جا رہی ہے۔ بڑے بڑے امیگریشن کے آفیسرز کھول دئے گئے ہیں، سب جگہ بھر شتا چار پور رہا ہے۔ جو انجنیئر اور ڈاکٹر ہیں، جو اس دیش کی ترقی میں بہت بڑا رول ادا کر سکتے ہیں، انہوں کوئی نہیں روکتا ہے۔ ان کا ویزا آیا، ایگریمنٹ ہوا اور وہ سیدھا ایئر پورٹ پر چلے گئے اور پھر باہر چلے جاتے ہیں۔ انہیں کوئی نہیں روکتا ہے۔ لیکن وہ بے چارہ مزدور، جو بھوکا مر رہا ہے۔ ہزاروں لوگ مہاراشٹر میں بھوک سے

†[]Transliteration in Urdu Script

مر گئے۔ ان کے پاس کھانے کو کچھ نہیں تھا۔ بیماری سے مر رہا ہے، جو اپنی روزی روٹی کما سکتا ہے، اس کے لئے میں منتری جی اور اس منترالیہ سے یہ کہنا چاہتا ہوں کہ اس منترالیہ کو ان امپلائمنٹ کو دور کرنے کے لئے ایک بہت بڑا رول ادا کرنا چاہئے۔ سر، اسکے اوپر بہت سے لوگوں نے چرچہ کی جو لوگ اس دیش میں سے نوکری کے لئے فارین میں جا رہے ہیں۔ اس کے سمبندھ میں میں یہ کہنا چاہتا ہوں اور پورے ہاؤس کانفڈینس میں لینا میں لینا چاہتا ہوں کہ اس کے اوپر چرچہ ہونی چاہئے۔ میرے پاس اس سمبندھ میں فیگرس ہیں۔ کہا جاتا ہے کہ

جو لوگ جاتے ہیں، ان کو وہاں تکلیف ہوتی ہے۔ ایک ہزار آدمیوں میں سے ایک آدمی کی شکایت آتی ہے، ۹۹۹ آدمی آرام سے رہتے ہیں لیکن ایک آدمی کی شکایت آنے پر ایسا بھونچال مچ جاتا ہے کہ ہمارے دیش واسیوں کے ساتھ بہت بڑا ظالم ہو رہا ہے۔ یہاں روز لوگ مارے جا رہے ہیں، کڈنیپ کئے جا رہے ہیں، کھانے کو کچھ نہیں مل رہا ہے۔ سارے جہاں سے اچھا ہندوستان ہمارا، رہنے کو گھر نہیں ہے، سارا جہاں ہمارا۔ اس لئے میں کہنا چاہتا ہوں کہ اگر آپ لوگوں کو باہر جانے دیں گے تو امپلائمنٹ کی بہت بڑی دشواری ختم ہو جائے گی۔ جس آدمی کو پانچ سو ہزار روپے کی نوکریاں نہیں ملتی، وہ پانچ سے دس ہزار روپے آرام سے وہاں کما لیتا ہے۔

کے آنکڑے ۲۰۰۱ دوسری بات فارین کرنسی کے بارے میں کہنا چاہتا ہوں۔ میرے پاس یہاں پر ۰۲- ہیں۔ ۱۳ بلین امریکی ڈالر کے برابر فارین کرنسی باہر سے آئی۔ وہ لوگ، جو اپنے بال بچوں کو چھوڑ کر جا رہے ہیں۔ میں نے جیسا پہلے کہا کہ سو روپے کھاتے ہیں تو ۱۰ روپے مہینے کی پوری کوشش کرتے ہیں۔ لیکن جب وہ لوگ بیچارے اپنے دیش میں آتے ہیں، تب انہوں کوئی سہولیت نہیں ملتی اور ایسا سمجھا جاتا ہے کہ جیسے وہ کچھ لوٹ کر لا رہے ہیں اور ایئر پورٹ پر گھستے ہی انہیں سب طرف سے پریشان کیا جاتا ہے۔ مہودے، ہمارے مہاراشٹر کے منتری، شری پرفل پٹیل جی یہاں پر بیٹھے ہیں، میں تھوڑا سا ان کا دھیان بھی اس طرف دلانا چاہتا ہوں۔ یہ اسی سے کنیکٹڈ ہے۔ کل ہی

† [Transliteration in Urdu Script.

مجھے وہاں پر ایک ڈیلیکیشن ملا اور انہوں نے بتایا کہ صاحب، وہ مزدور، جو بیچارا وہاں جا کر کمار ہا ہے۔ جب بال بچوں کی چھٹی ہوتی ہے، اسکول بند ہوتے ہیں، تب وہ یہاں ایک مہینے کی چھٹی پر آنا چاہتا ہے۔ اس وقت شارجہ سے یہاں آنے کا انڈین ایئر لائنس کا جو کرایا ۱۶۰۰ درہم ہوتا ہے، وہ ۲۱۰۰ درہم ہو جاتا ہے یعنی جیسے ہی چھٹیاں ہوئیں، وہ بڑ کر ۲۱۰۰ ہو جاتا ہے۔ اب وہ بیچارا کیا کرے؟ آپ سبسڈی دیکر کرایا کم کرنے کے بجائے اس کا کرایہ بڑھا چتے ہیں۔ اسی طرح پاکستان سے یہاں آنے کے لئے ۴۵۰ درہم، سات آٹھ ہزار ریٹرن کرایا لیا جاتا ہے۔ اس لئے میں کہنا چاہتا ہوں کہ جو بیچارہ مزدور جا کر اپنے خون پسینے کی کمائی کرتا ہے، اس سے امپلائمنٹ کا بہت بڑا کام پورا ہے، پاپولیشن کی بہت بڑی بادریشن ختم ہو رہی ہے، فارین کرنسی بہت بڑی ماترا میں اس دیش کو آتی ہے، ان ساری باتوں کو مد نظر رکھتے ہوئے، میں یہ کہنا چاہتا ہوں کہ جو انڈین امبیسسی ادھر ہیں، خاص طور سے میں گلف کنٹریز کی بات کر رہا ہوں، وہ بیٹھ کر صرف تماشا دیکھتی ہیں۔ اس میں آپ لیبر ڈپارٹمنٹ کو چست کیجئے۔ کوئی بھی مزدور جاتا ہے، وہاں اسے تکلیف ہوتی ہے تو اسے امپلائز اور امپلائز کے بیچ بیٹھ کر سینل منٹ کریں۔ یہ کرنے کے بجائے، جب کوئی مزدور چلا جاتا ہے، اس بیچارے کو اسپانسر کے یہاں جانے کے لئے ایڈریس نہیں ملتا، تب کس نے بھیجا، کون سی ریکروٹنگ ایجنسی ہے، اس کو بلیک لسٹ کر کے تماشا دیکھتے ہیں اور اس کے بعد جب لاکھ دو لاکھ ان کو رشوت دے دی جاتی ہے تو بلیک لسٹ ہٹ جاتا ہے۔ یہ تماشا ہو رہا ہے، آج کی بات ہے۔ سر، آج کہہ رہے ہیں کہ جو پڑھے لکھے لوگ ہیں، جو اسکل ورکر ہیں، ان کا ایگریمنٹ وہاں سے بلینک آجائے گا، صرف سائن کیا ہوا چلیگا لیکن لیبر بیچارہ، جس کی روزی روٹی کا کوئی بندوبست نہیں ہے، اس کا ایگریمنٹ انڈین ایمبیسسی سے اٹیسٹ ہو کر آنا چاہئے۔ آپ کتنا بھی اٹیسٹ کر کے لائیں، اس کا کوئی فائدہ نہیں ہے، پریکٹکی اس کا کوئی یوز نہیں ہوتا ہے۔ میں تیس سال سے اس کام کو، اس بزنس کو اچھی طرح سے جانتا ہوں۔ اس لئے میں بڑی نمرتا کے ساتھ کہنا چاہتا ہوں کہ آپ کی منسٹری لوگوں کو باہر جانے کے

لئے آسانیاں کر دے۔ انہیں کم سے کم پیسے میں پاسپورٹ دیا جائے، ایک ہفتے میں پاسپورٹ دیا جائے۔ اگر کسی پریکس ہے تو اس کو پاسپورٹ نہیں دیا جاتا۔ میں کہنا چاہتا ہوں کہ جب وہ جائیگا اور اس کے اوپر کیس ہے، تب کمپیوٹر میں نام آجاتا ہے، اس وقت اس کو ائیر پورٹ پر روک دیجئے۔ میرا تو یہ ماننا ہے کہ جن پر چھوٹے چھوٹے کیس ہیں، سب کو باہر بھگادو، جانے دوست کو باہر، وہ یہاں رہ کر کیا کریگا، جیل میں جائے گا، کھانا بھی فری کھائے گا... مداخلت...

شری اپ ادھیش "پروفیسر پی جے کورین": اعظمی جی، پلیز کنکلوڈ۔

شری ابو عاصم اعظمی: سر، میں ختم کر رہا ہوں۔ اور کوئی سزا ہونے والی نہیں ہے۔ دس سال تک، وکیل صاحب، جج صاحب محنت کر رہے ہیں اور اس کے بعد اگر سزا بھی ہوگئی تو جیل میں جا کر ہمارا ہی کھائے گا۔ اس کو سزا کے طور پر باہر بھیج دو۔ وہاں جانے کے بعد وہاں سے دیش میں وہ پیسے ہی بھیجے گا۔ منتری جی، میں کہنا چاہتا ہوں کہ یہ بہت ہی سیریس میٹر ہے۔ لاکھوں لوگ اس دیش سے جاسکتے ہیں۔ جو سرکار نہیں کر سکتی، ریکرننگ ایجنٹس جا کار، امپلائرس سے کانٹیکٹ کر کے لوگوں کو بھیجنے کا کام کر رہے ہیں۔ آپ ان کو مدد کرنے کا کام کیجئے اور ساتھ ساتھ جہاں بھی کسی کمپنی میں امپلائر اور امپلائر کا پرابلم ہوتی ہے، اس استہتی میں یہاں جو ایجنسیز ہیں، ان کو ویزا دیجئے۔ ان کی ریسپانسبلٹی ہے کہ وہاں جا کر اس کا سماधान کر کے آئیں گے۔ انہیں باتوں کے ساتھ، کہ آپ اس بات پر دھیان دیں گے اور فارین ایمپلائمنٹ کے لئے آپ اور دروازے کھولیں گے اور دوسری کنٹری میں جا کر ان کے۔ فارین منسٹر سے، وہاں پرائم منسٹر سے ڈسکشن کریں گے۔ ہمارے دیش کے بہت سے لوگ، ۸-۶ لاکھ لوگ ہر سال جاتے ہیں۔ اس میں بڑھوتری کرئے، اس سے بہت بڑی بے روزگاری کی سمسیا ختم ہوگی۔ اسی کے ساتھ میں آپ کا شکریہ ادا کرتا ہوں کہ آپ نے مجھے بولنے کا موقع دیا۔

"ختم شد"

[17 March, 2006]

RAJYA SABHA

3.00 P.M.

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Shri Sharad Anantrao Joshi. I hope, you will conclude within five minutes.

SHRI SHARAD ANANTRAO JOSHI (Maharashtra): Sir, I will try.

Mr. Vice-Chairman, Sir, so many hon. Members have spoken and everybody had a sad story to tell. Those seeking employment are unhappy. Those who have got the employment are unhappy. Pilots go on strike, doctors go on strike, and it is very difficult to find out who really deserves assistance and help. The Report of the Labour and Employment Ministry contains 245 pages; there are about 40 crores of employees in this country. At the rate of one page for six crores of people, the Chapter on the Unorganised Labour should have been containing, at least, 200-220 pages. Unfortunately, it contains only four pages. It is not that the space given is inadequate, but I would also like to point out, Sir, that the contents are really very very hollow. The old Proverb was that the best vocation or the best way of life is agriculture, and trade comes second. And the worst possible style of life is employment. After independence, it is the employment which has become the most priced thing; the entire advantage goes to the organised sector, and this can be proved only by the free market that exists. I do not want to base myself on any argument, but there was a time when the gentlemen did not give their daughters in wedding, in marriage to people who were employees and who did not possess any land. Today, the situation is exactly the reverse. Those who are employees and those who get fixed salaries carry the maximum premium in the marriage market.

Mr. Vice-Chairman, Sir, I have gone through the Chapter on Unorganised Sector, and I am going to talk, principally, on unorganised labour because that is where the real help is necessary. And what does the Chapter offer them? There are, firstly, the agricultural labourers, and there are unorganised labourers from other than the agricultural sector. Sir, in the case of agriculture, the Report tells us that they started with the model of the Kerala Labour Act which offered the people, which offered the agricultural labour weekly offs, monthly offs and annual offs, maternity leaves and even medical assistance and provident fund. I do not understand why our friends on the Left do not take advantage of their position in the UPA to force the Government

to bring in that kind of an Act. Since I represent the farmers' movement, many people might be under the wrong impression that I would oppose any kind of additional benefits to the labour. I would like to use this occasion for saying that I would welcome such a step with one rider. The only rider is that if the cost of employment in the agriculture sector is increased, then the additional cost should be computed into the agricultural cost of production and should be taken into account while fixing the minimum support prices. If that condition is satisfied, I would welcome all kinds of improvement in the situation of the landless labourers.

Sir, about the unorganised labour in other sectors, in 1974, a scheme was introduced, and the scheme was sought to be implemented, but, actually, it did not succeed because there was no element of compulsion in that. So if you go along, you will find that what the Ministry has achieved for the real employee who deserves help is really a big zero. The good thing that I can say to the Minister is—I know that he is a very kind-hearted person and enthusiastic about labour welfare—that child labour and bonded labour is going to be a very important issue, not, as Mr. Manoj Bhattacharya said, against globalisation, but it is this globalisation which is going to help you to solve the problem because the various certifying agencies insist on ensuring that the agriculture produce is not produced with the help of bonded labour or child labour. If it is so produced, the foreign countries would not accept those imports. So, it is the WTO which is going to force you to cure this malady of child labour and bonded labour. I would like to end by saying that the Report on the unorganised sector is very scanty and the performance is scantier still. Thank you very much. I have finished in four minutes.

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Thank you, Mr. Joshi, for sticking to the time. That is good. The discussion is over. All members have completed their speeches. The hon. Minister's reply will be on the next day.

Now, we will pass on to the Short Duration Discussion on the situation arising out of the procedure followed by the Government for restructuring of Delhi and Mumbai Airports and the taking up of the modernisation work of these two airports by the Airports Authority of India.